



Regional Office  
**RAJASTHAN STATE POLLUTION CONTROL BOARD**  
Shiv Singhpura Housing Board Colony, Nawalgarh Road, Sikar-332001  
Phone- 01572-248009, Email- rorpcb.sikar@gmail.com

No. RPCB/RO Sikar/ Gen-250/ 56

Date: 09/04/2024

To,

The Registrar General  
National Green Tribunal (Central Zone Bench)  
Bhopal

Sub: Joint Committee Report in the matter of  
Original Application No.27/2024(CZ), Kailash  
Vs State of Rajasthan & Ors.

Ref: Hon'ble NATIONAL GREEN TRIBUNAL CENTRAL ZONE  
BENCH, BHOPAL order dated 16/02/2024

Sir,

With reference to above, please find enclosed  
herewith report of Joint Committee for kind  
consideration.

Enclosed: - As above

Yours Sincerely

(Pradeep Kumar Asnani)  
Regional officer

Hon'ble NATIONAL GREEN TRIBUNAL CENTRAL ZONE BENCH,  
BHOPAL

Joint Committee Report in the matter of Original  
Application No.27/2024(CZ), Kailash Vs State of Rajasthan  
& Ors

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Members of Committee: -

1. Anil Kumar, ADM, Neem Ka Thana
2. Pradeep Kumar Asnani, Regional Officer, RSPCB,  
Sikar

Joint Committee Report in the matter of Original Application No.27/2024(CZ), Kailash Vs State of Rajasthan &Ors order dated 16/02/2024 passed by Hon'ble NATIONAL GREEN TRIBUNAL CENTRAL ZONE BENCH, BHOPAL

1. Hon'ble NATIONAL GREEN TRIBUNAL CENTRAL ZONE BENCH, BHOPAL vide order dated 16/02/2024 has directed inter-alia as follows: -

1. The grievance of the applicant is allotment of the mining lease No. 95/2010 dated 20.12.2012 to the respondent NO. 8, situated in khasra No. 97/1/1, rakba3.98 mark ABCD is 1.00 Hectare, for mining Chejapathar and connected with hills and in the vicinity of it residential area is situated and hill is surrounded by the village Kala Khera, Dungar Faganwas, Panchayat Ladika Bas, Tehsil Neem Ka Thana, via Ganeshwar, District Sikar, Rajasthan

6. We deem it just and proper to call a report on the matter in issue, in present application, from a Joint Committee consisting of:

(i) One Representative of Collector, District Sikar (Rajasthan.)

(ii) One Representative of State Pollution Control Board, (Rajasthan.)

The Committee is directed to submit the factual and action taken report within six weeks. The State PCB will be the nodal agency for coordination and logistic support.

2. In compliance to the order passed by the Hon'ble NGT, the District Collector Sikar vide order dated 13/03/2024 has appointed ADM, Neem Ka Thana and State Pollution Control Board vide order dated 11/03/2024 has appointed Regional Officer RSPCB, Sikar.





3. The Superintending Mining Engineer, Jaipur Circle vide order dated 20/12/2012 has sanctioned Mining lease no 95/2010, area 1.0 hectore situated at Kh No 97/01/01 in favor of Sh Suresh Kumar Gurjar S/O Sh Ramjilal Gurjar, Pawala Rajpoot, Tehsil Kotputli, Distt-Jaipur from to 30 years and extended to 50 years according to RMMCR-2017 rule no 9(2). District Level Environment Impact Assessment Authority Sikar vide order dated 06/06/2016 had issued Environment Clearance under EIA notification 2006 to the mines. The State Pollution Control Board has issued Consent to Operate under section 21(4) of Air (Prevention & Control of Pollution) Act-1981 vide order dated 09/09/2021 for operation of Mine. The Consent to Operate is valid upto 31/07/2026. (Annexure '1' )

4. The committee has visited the site on dated 01/04/2024 alongwith following representative of other departments :: -

A. Sh Ramawtar Doodhwal, District Conservator of Forest, Sikar

B. Sh Rajneesh Kumar, Deputy Director, Director General Mines and Safety (DGMS) Ajmer

C. Sh Ashok Verma, Asst. Mining Engineer, Department of Mining & Geology, Neem ka Thana

During visit, mining lease was found non operative. There was a pit in the mining lease whose bottom was filled with water. Mining was done in a mining pit by open cast method. No signs of fresh mining and blasting were found at the spot. Bushes/ Weeds were found growing in and around the mining lease. One demarcation pillar number B from Demarcated area ABCD was not available at Site. There was no machinery available in the mining area to be used for blasting and mining work. No Stone Crusher is established on Mining Lease. The committee has





taken photographs of the site and prepare moka report and also asked department representatives to submit factual report. (Annexure '2'...)

5. The Department of Mining & Geology, Neem ka Thana has submitted factual report on dated 05/04/2024. The Demarcated land, village- Dungarfaganwas, khasra no 97/1/1, aea-3.98 hectare, variety, Gair MumkinPahad , registered in the name of Siwachak Rajasthan Government. According to the latest Jamabandi Settlement, its khasra no 251, area 1.82 Hectare is registered as "Gair-mumkin-Pahad". The mining lease was found appropriate in the context of Departmental rules. Thus The Mining lease no 95/2010 has been sanction in favor of Sh Suresh Kumar Gurjar S/O ShRamjilal Gurjar, Pawala Rajpoot, Tehsil Kotputli, Distt-Jaipur by Superintending Mining Engineer vide order no 3369 dated 20/12/2012for 30 years and further extended to 50 years according to RMMCR-2017 rule no9(2). (Detailed Report is Enclosed at Annexure '3'.....). AME, Department of Mining & Geology, Neem ka Thana has reported that:-

A. Earlier, departmental team has visited 30/01/2023 and mining was found closed. Thus, the mining work is closed from last one year. no blasting work is being done in the mining lease area. The concrete wall has not been constructed towards the forest border. Thus, the department has issued letter number SA/NEEM/APR/KHP-95/2010/1245 dated 30/01/2023 to construct the boundary wall and suspend all the mining operations until the above is followed.

B. Boundary pillar A, Boundary C and Boundary Pillar D of the mining lease are constructed at the spot. Boundary pillar B was not found to be

built on spot. For which the lessee was ordered to build it on the spot.

- C. The boundary line B-C of the mining lease is towards the forest boundary. Lessee has not carried out illegal mining outside the mining lease sanctioned area towards forest area. However, departmental team during Spot inspection dated 28/11/2016 of the mining lease has reported that 100.80 MT of mineral Chejastone was illegally mined outside the boundary line C-D of mining lease sanctioned area. Thus the Penalty Rs 35300/- through e-challan GRN 19997842 dated 06/12/2017 has been deposited by lessee.
- D. Mining work has been done in a mining pit by open cast method in the area. No benches were found in the said pit, whose size was found to be about 73 to 92 meter by 72 to 90 meter and 20 to 25 meter depth. Presently bottom of said pit was found filled with water. The mining work has not been carried out by making benches and slope as per the approved mining scheme on the spot. The bench is completely straight vertically at some place. Overhanging was also found which is a violation of approved mining plan.
- E. The topsoil coming out of the mine has not been stocked separately as per approved mining plan.
- F. The debris coming out of the mine has not been dumped as per approved mining plan but has been dumped elsewhere outside the line C-D of the mining lease.
- G. No plantation Work was found to be done by the lessee.
- H. Sign Board was not found installed at Spot.

*gd*

*12/11/17*

- I. A rural road passes in the east direction of the B-C line of the mining lease, whose distance from the mining lease boundary line is about 40 meter. According to Rule 28(1)(g) of RMMCR-2017, mining operations are permitted at a distance of 10 meters from Rural road.
- J. There is no populated area around the approved area of mining lease. The main population is of village kalikheda, about a kilometer away.
- K. Lessee has not constructed garland drain, settling tanks, check dams around the dumping yard and mining pit.
- L. Department vide letter dated 04/04/2014 has issued notice to the mines for non-complying the approved mining plan and other deficiencies reported in the inspection dated 01/04/2024.
- M. The AME, Mines department vide letter dated 08/04/2024 has informed that lease holder has carried out total production 378094 ton from 2013 to 2024. The yearly production is not exceeded the production capacity mentioned in approved mining plan/scheme. Mining owner has not carried out mining in khasra no 247 & 250, which is situated near Boundary pillar A-B of mining lease.
6. The District Conservator of Forest, Sikar has submitted factual report on dated 02/04/2024. The forest department has issued no objection certificate on dated 30/01/2012. The distance between the mining lease and forest is 42 meters. The approved lease area is 1.00 Hectare and surrounded by khatedari land and seawayachak land. There is no encroachment on forest land. No plantation, construction of water hole for wildlife were found. Lease holder has not constructed

*sd*

*S*  
*12/12*

boundary wall in between lease and forest land. A copy of factual report is enclosed at Annexure.....'4'

7. The representative of Director General Mines and Safety (DGMS), Ajmer informed that the aforesaid mine has not registered with department. However, department vide letter no 546 dated 27/03/2024 has directed mining owner, not to carry out mining operation till the appointment of mine manager, submit notice of opening in form-1 and obtain labour identification number, after this apply online for registration with department. (Annexure-'5')

The report is being submitted for kind perusal of Hon'ble National Green Tribunal Central Zone Bench, BHOPAL

  
(Pradeep Kumar Asnani)  
RO, RSPCB, Sikar

  
(Anil Kumar)  
ADM, Neem ka Thana

राजस्थान सरकार  
कार्यालय जिला कलक्टर, सीकर

क्रमांक :- विधि / 2024 / 281

दिनांक :- 13/03/2024.

कार्यालय आदेश

माननीय राष्ट्रीय हरित अधिकरण, भोपाल द्वारा आवेदन संख्या 27/2024 (ब्र) उनवानी कैलाश बनाम राजस्थान राज्य व अन्य में पारित आदेश दिनांक 16.02.2024 एवं सदस्य सचिव, राजस्थान राज्य प्रदूषण नियंत्रण मण्डल, जयपुर के पत्रांक 3126-3127 दिनांक 11.03.2024 के अनुसरण में अतिरिक्त जिला कलक्टर, नीमकाथाना को अधोहस्ताक्षरकर्ता की ओर से एतद्द्वारा प्रतिनिधि नियुक्त किया जाता है।

(कमर चौधरी)

जिला कलक्टर,

o/c सीकर

दिनांक :- 13/03/2024

क्रमांक :- विधि / 2024 / 281

प्रतिलिपि:-

1. जिला कलक्टर, नीमकाथाना।
2. अतिरिक्त जिला कलक्टर, नीमकाथाना को पालनार्थ।
3. सदस्य सचिव, राजस्थान राज्य प्रदूषण नियंत्रण मण्डल, जयपुर।
4. क्षेत्रीय अधिकारी, राजस्थान राज्य प्रदूषण नियंत्रण मण्डल, सीकर।

जिला कलक्टर,

o/c सीकर

Signature valid

RajKaj Ref  
6081353



Digitally signed by Qummar Ul Zaman  
Choudhary  
Designation : Collector & District  
Magistrate  
Date: 2024.03.12 14:45:33 IST  
Reason: Approved



# Rajasthan State Pollution Control Board

Headquarter, 4, Institutional Area, Jhalana Doongri, Jaipur-302004

Phone : 0141- 2716804, 2716800 e-mail : [member-secretary@rpcb.nic.in](mailto:member-secretary@rpcb.nic.in)

Helpline No. : 0141-2716877

No. F.10 (562) RPCB/Legal/NGT/2024 / 3126 - 3127

Date: 12/03/2024

Regional Officer,  
Rajasthan State Pollution Control Board,  
Sikar

Sub: - Hon'ble National Green Tribunal order dated 16.02.2024 in Original Application No. 27/2024(CZ), Kailash V/s State of Rajasthan & Ors.

With reference to above subject matter, it is to inform that the Hon'ble NGT by order dated 16.02.2024 directed inter-alia as follow:-

**6. We deem it just and proper to call a report on the matter in issue, in present application, from a Joint Committee consisting of:**

**(i) One Representative of Collector, District Sikar (Rajasthan.)**

**(ii) One Representative of State Pollution Control Board, (Rajasthan.)**

**7. The Committee is directed to submit the factual and action taken report within six weeks.**

**The State PCB will be the nodal agency for coordination and logistic support.**

You are hereby nominated as member of the committee and also appointed as Nodal Officer on behalf of RSPCB with the direction to ensure compliance of Hon'ble NGT order and file the compliance report of order dated 16.02.2024. The Hon'ble NGT order dated 16.02.2024 is enclosed with this letter for ready reference.

Enclosed-As above

(Vijai N.)  
Member Secretary *ole*

Copy to following for information and for compliance of Hon'ble NGT order dated 16.02.2024

1. District Collector, Sikar

**Signature valid**

RajKaj Ref  
5990884



Member Secretary  
Digitally signed by N. Vijai  
Designation: Member Secretary  
Date: 2024.03.10 15:43:38 IST  
Reason: Approved *ole*

(8)

c c(s) 24/12/12

राजस्थान सरकार

कार्यालय अधीक्षण खनि अभियन्ता, जयपुर वृत जयपुर।

क्रमांक : अखअ/जय/सीकर/प-73/11/

दिनांक : /12/12

## कार्यालय आदेश

श्री सुरेश कुमार गुर्जर पुत्र श्री रामजीलाल गुर्जर निवासी ग्राम पवाला राजपूत, तहसील कोपूतली, जिला जयपुर के पक्ष में खनन पट्टा स्वीकृत करने हेतु खनि अभियन्ता, सीकर द्वारा अपने पत्र क्रमांक खअ/सीकर/अप्र/ख.प. 95/10/6259 दिनांक 17.12.12 राजस्थान अप्रधान खनिज रियायत नियमावली, 1986 एवं खनिज नीति 2011 के अर्न्तगत खनन पट्टा अनुदान किये जाने हेतु बाबत प्रस्तावित किया गया है। प्रस्तावित क्षेत्र का माईनिंग प्लान अधीक्षण खनि अभियन्ता, जयपुर के पत्र क्रमांक अखअ/जय/एम.पी./162/12/3105 दिनांक 13-12-12 से अनुमोदित किया गया है।

अतः राजस्थान अप्रधान खनिज रियायत नियमावली, 1986 एवं खनिज नीति 2011 जो समय-समय पर संशोधित हुए हैं में उल्लेखित निबन्धनों एवं प्रतिबन्धों के तहत श्री सुरेश कुमार गुर्जर पुत्र श्री रामजीलाल गुर्जर के पक्ष में खनिज चेजा पत्थर का खनन पट्टा स्वीकृत किया जाता है :-

1	क्षेत्र व स्थान	1.00 है० निकट ग्राम कालाखेडा(डूंगर फागनवास), तहसील नीमकाथाना जिला सीकर (भूमि पर वास्तविक सीमांकन के अनुसार ) क्षेत्र भूमि खसरा नम्बर 97/1/1 किस्म गैर मुमकीन पहाड में आता है।
2	खनिज	चेजा पत्थर
3	अवधि	संविदा पंजीयन की तिथी से 30 वर्ष
4	स्थिर भाटक	रुपये 21,000/- (अक्षरे रुपये इक्कीस हजार) मात्र वार्षिक किन्तु नियमानुसार प्रत्येक पाँच वर्ष पश्चात् स्थिर भाटक का पुनः निर्धारण स्वतः ही होगा।
5	अधिशुल्क की दर	राजस्थान अप्रधान खनिज रियायत नियमावली, 1986 की प्रथम अनुसूची एवं उसमें समय समय पर होने वाले संशोधनानुसार
6	भूतल भाटक	जैसा कि सम्बन्धित राजस्व अधिकारी द्वारा निश्चित किया जावे एवं राजस्व विभाग द्वारा ही वसूल होगा।
7	प्रतिभूति राशि	वार्षिक स्थिरभाटक की चौथान राशि के तुल्य, प्लेज्ड एन.एस.सी. के रूप में जमा करानी होगी।
8	प्रफोरमेन्स गारन्टी	वार्षिक स्थिरभाटक की चौथान राशि के तुल्य, प्लेज्ड एन.एस.सी. के रूप में या एफ.डी.आर. (राष्ट्रीयकृत बैंक) जमा करानी होगी।
9	वित्तीय आश्वासन	रुपये 15,000/- प्रति है० की दर से कुल रुपये 15,000/- जो राष्ट्रीय बचत पत्र या ए.डी.आर. के रूप में हो।
9	अन्य कर	राजस्थान सरकार एवं केन्द्र सरकार द्वारा जारी नियमों एवं उनमें समय समय पर होने वाले संशोधनानुसार

10 अन्य शर्त :-

राजस्थान अप्रधान खनिज रियायत नियमावली, 1986 एवं खनिज नीति 2011 एवं उसमें समय-समय पर होने वाले संशोधनों एवं पट्टा संविदा की शर्तों के अनुसार मान्य होगा।

अनुमोदित पर्यावरण प्रबन्धन योजना के तहत अनुमोदित होने वाले कलस्टर के पर्यावरण प्रबन्धन योजना की शर्तों की पालना करेगा एवं कलस्टर की सोसायटी पंजिकृत होने पर उसका सदस्य बनेगा एवं पर्यावरण शुल्क जलो भी बनेगा अदा करेगा।

3. यदि वर्तमान में आवेदित आवेदन पत्राधारियों अथवा भविष्य में अन्य आवेदकों द्वारा इस क्षेत्र में पूर्वक्षण कार्य किया जाता है तो आवेदक, अन्य आवेदकों को पूर्वक्षण कार्य करने में कोई बाधा उत्पन्न नहीं करेगा एवं यदि खनिज वेसमेटल के लिए खनन पट्टा स्वीकृत किया जाता है तो उस स्थिति में आवेदक/ पट्टाधारी को क्षेत्र बिना किसी मुआवजे के अधर्पित करना होगा।

4. खनन कार्य इकोफ्रेण्डली माईनिंग प्लान एवं अनुमोदित माईनिंग प्लान के अनुसार करना होगा।

5. नियमानुसार राजस्थान राज्य-प्रदूषण नियंत्रण मण्डल से कन्सेन्ट प्राप्त करना होगा।
6. स्वीकृतिधारी को स्वीकृत आदेश-प्राप्ति के पश्चात् नियम 19 के तहत संविदा निष्पादन एवं पंजीयन निर्धारित समयावधि में करायेगा अन्यथा बाद अवधि स्वीकृति स्वतः ही प्रतिसंहत (रिवोक) मानी जावेगी।
7. आवेदक क्षेत्र में खनन कार्य जब तक आरम्भ नहीं करेगा जब तक कि वह खनन पट्टे की निष्पादित संविदा का पंजीयन नहीं करवा लेवे अथवा राज्य सरकार की इस सम्बन्ध में विशेष आज्ञा न हो।
8. केन्द्र सरकार व राज्य सरकार द्वारा जारी विभिन्न आदेशों की स्वीकृतिधारी तदनुसार पालना करेगा तथा वन एवं पर्यावरण अधिनियम की पालना करेगा।
9. स्वीकृतिधारी विस्फोटक नियम/अधिनियम तथा खान सुरक्षा नियमों/मैटलीफैरस माईन्स रेगुलेशन एक्ट, 1961 के प्रावधानों के अनुसार आवश्यक पूर्ण सक्षम स्वीकृति एवं तकनीकी व्यक्तियों के निर्देशन में ही खनन कार्य करेगा।
10. स्वीकृतिधारी उक्त खसरा नम्बरों को खसरा मैप पर तरमीम करावेगें।
11. माईन्स रूल्स 1955 में श्रमिकों हेतु दिये गये चिकित्सा उपकरण, श्रमिक कल्याण सुविधाएँ एवं नियुक्ती की अन्य शर्तों के सम्बन्ध में दिये गये प्रावधानों एवं नियम जो खान में कार्यरत श्रमिकों पर लागू होते हैं, की पालना की जावेगी।
12. खनन के दौरान उत्पन्न उपरी मृदा समुचित प्रकार से रखी जावेगी एवं उसका उपयोग वृक्षारोपण में किया जावेगा।
13. खान का मलबा उपयुक्त भूमि जो कि खनिज रहित हो में डाला जावेगा एवं उपशिष्ट/मलबे के डालने का स्थान खनि अभियन्ता द्वारा अनुमोदित किया जावेगा।
14. जिन-जिन क्षेत्रों में से खनिज निकाल लिया गया है, उनका प्रत्यास्थापन जैसा कि निदेशक महोदय उचित समझेगें, पट्टेधारी द्वारा किया जावेगा।

विशेष शर्त :- उपवन संरक्षक के पत्र दिनांक 30.1.12 के अनुसार राज्य सरकार के परिपत्र दिनांक 20.8.10 प्रावधानानुसार खनन कार्य करने से पूर्व खननकर्ता द्वारा वन सीमा की ओर वाली खान की सीमा पर पक्की दिवार का निर्माण कराने के बाद ही खनन कार्य प्रारम्भ करेगा।

अधीक्षण खनि अभियन्ता,

जयपुर वृत जयपुर।

दिनांक 20/12/12

क्रमांक:- समसख्यक/3369

1. श्रीमान् संभागीय आयुक्त, राजस्व विभाग, जयपुर को राजस्व विभाग के परिपत्र क्रमांक 3(4) राज-6/08/11 दिनांक 21.7.08 के क्रम में स्वीकृत क्षेत्र का नक्शा, विवरण सूची, खसरा नक्शा व जमाबन्दी की प्रति के प्रेषित है।
2. श्रीमान् जिला कलक्टर, सीकर को राजस्व विभाग के परिपत्र क्रमांक 3(4) राज-6/08/11 दिनांक 21.7.08 के क्रम में स्वीकृत क्षेत्र का नक्शा, विवरण सूची, खसरा नक्शा व जमाबन्दी की प्रति के प्रेषित है।
3. खनि अभियन्ता, सीकर को उनके पत्र क्रमांक खअ/अज/अप्र/ख.प. 95/10/6259 दिनांक 17.12.12 के सन्दर्भ में भेजकर निर्देशित किया जाता है कि आवेदक से नियमों के अन्तर्गत समयावधि में संविदा निष्पादन की समस्त औपचारिकताओं की पूर्ती करवाई जाकर संविदा का निष्पादन/पंजीयन करवाया जाकर ज्ञापन की प्रति इस कार्यालय को भिजवावे तथा संविदा में अन्य शर्तों के साथ विशेष शर्त भी अंकित की जावे।
4. तहसीलदार, नीमकाथाना।
5. श्री सुरेश कुमार गुर्जर पुत्र श्री रामजीलाल गुर्जर निवासी ग्राम पवाला राजपूत, तहसील कोपूतली, जिला जयपुर।
6. गार्ड फाईल।

अधीक्षण खनि अभियन्ता,  
जयपुर वृत जयपुर

# District Level Environment Impact Assessment Authority, Sikar

No. F( )DEIAA/Sikar- /Project/Cat. 1(a)B2(EC) 141

Dated: 06-06-2016

**Sub: Environmental Clearance for mining leases under EIA notification 2006.**

Application received for Environmental Clearances listed in the table below under EIA notification 2006 for the mining projects, the proposals have been appraised as per prescribed procedure in the light of provisions under EIA notification 2006 on the basis of mandatory documents enclosed with the application viz. form 1/ Form 1M, PFR approved mining plan and additional documents/ clarifications furnished in response to the observation of the District Level Expert Appraisal committee.

**Table-1**

Sr.no	File No.	Category / Item no (In schedule)	Name of Project Proponent	Details of Mine	Project cost	Water Requirement & Source	Fuel & Energy	Environment Management Plan Amount Rs. Per year	CSR/ESR Activities Amount Rs. Per year	Green Belt/Plantation Amount Rs. Per year	Budgetary Breakup for Labour Amount Rs. Per year
1	2	3	4	5	6	7	8	9	10	11	12
1	4654	1(a) B2	Smt. Kanta Devi W/o Shri Hariprasad R/o- Thoi, Neemkathana, Sikar Email: devikanta74@gmail.com	Mineral- Masonary Stone M.L. No. 251/04 Area- 1.00 hectares Khasra No. 569, 570 Village: Patan Tehsil: Neemkathana, Sikar Capacity: 36000 TPA	20 lac	3.0 KLD	200 Ltr	0.80 lac	0.40 lac	0.25 lac	0.50 lac
2	9821	1(a) B2	Manish Gupta S/o Ramesh Chand Gupta Ward No. 14, Khetri Mod Neemkathana, Sikar	Mineral- Quartz, Feldspar M.L. No. 91/11 Area- 4.00 hectares Khasra No. 124,126,127,128 Village: Mahawa Tehsil: Neemkathana District: Sikar Capacity: Quartz@61360 TPA, Feldspar@73010 TPA	60 lac	3.0 KLD	200 Ltr	1.20 lac	1.20 lac	1.00 lac	0.72 lac
3	11605	1(a) B2	Shri Narayan Goyal Ward no. 2, Shahpura Road, Neemkathana Dist- Sikar	Mineral- Quartz & Feldspar M.L. No. 43/01 Area- 4.8750 hectares Khasra No. 590,596,670,671,674, 661,662 Village: Mahawa Tehsil: Neemkathana District: Sikar Capacity: 112744 TPA	35 lac	3.0 KLD	200 Ltr	1.2 lac	1.0 lac	1.00 lac	0.35 lac

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	8406	1(a) B2	Shri Aashish Kumar Sharma, Khadi Bagroad, Raoliyon ki Dhani, Ward no.5, kasba chomu, jaipur	Mineral- Quartz M.L. No. 195/08 Area- 4.00 hectares Khasra No. 116,1050 Village: Jatala Tehsil: Neemkathana District: Sikar Capacity: 3000.3 TPA	25 lac	3.0 KLD	200 Ltr	0.50 lac	0.50 lac	1.00 lac	0.30 l
5	8124	1(a) B2	Shri Suresh Yadav R/O - Pitakara, tehsil- Narnaul dist- Mahendragarh (Haryana)	Mineral-Masonry Stone M.L.NO.331/10 Area-1.00 ha. Khasra no.1252,1253,1254,125 5, 1256 & 1257 Village - Dariba Tehsil- Neemkathana District - Sikar Production Capacity - 84850 TPA	38 lac	3.0 KLD	200 Ltr	0.76 lac	0.78 lac	0.25 lac	0.45 la
6	8126	1(a) B2	Shri Rohtash Singh R/o Badgaon, Tehsil- Narnaul, Dist - Mahendra Garh (Haryana)	Mineral- Masonary Stone M.L. No. 330/10 Area- 1.00 hectares Khasra No. 1248, 1249, 1252, Village: Dariba Tehsil: Neemkathana District: Sikar Capacity: 56630 TPA	40 lac	3.0 KLD	200 Ltr	0.80 lac	0.80 lac	0.25 lac	0.30 la
7	9815	1(a) B2	Smt. Ramrati Yadav W/o Ramchandra Yadav Vill- Bindala KI Dhani, Neemkathana, Sikar	Mineral- Masonary Stone M.L. No 221/08 Area- 1.00 hectares Khasra No. 28, 29 Village: Ramlyas Tehsil: Neemkathana District: Sikar Capacity: 150000 TPA	40 lac	3.0 KLD	200 Ltr	0.80 lac	0.80 lac	0.25 lac	0.48 la
8	7878	1(a) B2	M/s Ram Buildev Pvt. Ltd. D-1, Vijay Vihar Colony, Naya Khera, Amba Bari Jaipur- 302023	Mineral- Masonary Stone M.L. No. 573/11 Area- 1.00 hectares Khasra No. 2011 Village: Teliwala (tan Toda) Tehsil: Neemkathana District: Sikar Capacity: 99000 TPA	30 lac	3.0 KLD	200 Ltr	0.60 lac	0.60 lac	0.25 lac	0.50 lac
9	9219	1(a) B2	M/s Ram buildev pvt.Ltd D-1 Vijay Vihar Naya Khera Amba Bari jaipur	Mineral- Masonary Stone M.L. No. 574/2011 Area- 1.00 hectares Khasra No. 2489 (New 2011) Village: Teliwala tan Toda Tehsil: Neemkathana District: Sikar Capacity: 86400 TPA	30 lac	3.0 KLD	200 Ltr	0.60 lac	0.60 lac	0.25 lac	0.50 lac

*Ans*

5821.	1(a) B2	Pradeep Kumar Agrawal Ward No. 2, Neemkathana, Sikar	Mineral- Quartz, Feldspar, M.L. No. 169/05 Area- 4.00 hectares Khasra No. 794/1/1 Village: Bhudoli Tehsil: Neemkathana District: Sikar Capacity: 48310 TPA	30 lac	3.0 KLD	200 Ltr	0.80 lac	0.60 lac	1.0 lac	0.50 lac
12755	1(a) B2	Balkishan Chetani Ward No. 17, Neemkathana, Sikar 332713 <i>Dr. Yashwantrao Chavan</i>	Mineral- Marble M.L. No. 2/97 Area- 0.6382 hectares Khasra No. 3150/1, 3150/3 Village: Guhala Tehsil: Neemkathana District: Sikar Capacity: 7620 TPA	30 lac	3.0 KLD	200 Ltr	0.60 lac	0.60 lac	0.25 lac	0.50 lac
10672	1(a) B2	M/s KK Marble & Mines SP-4, Paryavaran Marg, Road No. 1, RIICO Industrial Area, Madan Ganj, Kishan Garh, Ajmer- 305801	Mineral- Marble M.L. No. 172/04 Area- 1.28 hectares Khasra No. 3149/1/1, 3146/3, 3149/1/2 Village: Guhalai Tehsil: Neemkathana District: Sikar Capacity: 86730 TPA	50 lac	3.0 KLD	200 Ltr	1.0 lac	1.0 lac	0.25 lac	1.0 lac
3	35803	1(a) B2	Shri Dinesh Chand Yadav S/o Shri Surajbhan Yadav C/o- House No. 30/31-A, Mohan Garden, Post- Uttam Nagar, New Delhi- 110059 Email: dineshchand.yada v@yahoo.in	20 lac	3.0 KLD	200 Ltr	0.80 lac	0.70 lac	0.25 lac	0.50 lac
14	33983	1(a) B2	Shri Deepchand Garg S/o Sh. Ramjilal Garg R/o- Hasampur, Neemkathana, Sikar Email: deepchand175@y ahoo.com	20 lac	3.0 KLD	200 Ltr	0.80 lac	0.60 lac	0.25 lac	0.50 lac
15	39408	1(a) B2	M/S Maruti Mines & Minerals R/o-Chala Ki Dhani The Neemkathana Dist- Sikar Email: marutiminesminer als@gmail.com	20 lac	3.0 KLD	200 Ltr	0.80 lac	0.60 lac	0.25 lac	0.50 lac

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	2090	1(a) B2	Mrs. Arpita Gupta W/o Vivek Gupta D-46, Malviya Marg, C-Scheme, Jaipur	Mineral- Masonary Stone M.L. No 177/97 Area- 1.00 hectares Khasra No. 1047 Village: Shyam Nagar Tehsil: Neemkathana District: Sikar Capacity: 150000 TPA	27 lac	3.0 KLD	200 Ltr	0.55 lac	0.60 lac	0.25 lac	0.4
17	6944	1(a) B2	Mahendra Kumar Goyal R/o - Ward No. 2, Sahpura, Neemkathana, Sikar	Mineral- Quartz, Feldspar, Mica M.L. No. 5/01 Area- 4.52 hectares Khasra No. 1052 to 1055 Village: Mankari Tehsil: Neemkathana District: Sikar Capacity: 16850.4 TPA	30 lac	3.0 KLD	200 Ltr	0.80 lac	0.60 lac	1.00 lac	0.51
18	41418	1(a) B2	M/s Avinashi Mines And Minerals R/o- Ward No. 4, Near Basant Service Station, Shahpura Road, Neemkathana, Sikar Email: avinashminerals4 8@gmail.com	Mineral- Masonary Stone M.L. No. 49/98 Area- 1.00 hectares Khasra No. 1047 Village: ShyamNagar Tehsil: Neemkathana District: Sikar Capacity: 243000 TPA	20 lac	3.0 KLD	200 Ltr	0.40 lac	0.60 lac	0.25 lac	0.3
19	41279	1(a) B2	M/s Avinashi Mines And Minerals R/o- Ward No. 4, Near Basant Service Station, Shahpura Road, Neemkathana, Sikar Email: avinashminerals4 8@gmail.com	Mineral- Masonary Stone M.L. No. 48/98 Area- 1.00 hectares . Khasra No. 1047 Village: ShyamNagar Tehsil: Neemkathana District: Sikar Capacity: 243000 TPA	30 lac	3.0 KLD	200 Ltr	0.60 lac	0.60 lac	0.25 lac	0.3
20	41820	1(a) B2	SHRI JITENDRA KUMAR YADAV S/o Sh. Ramjeevan yadav Village - Kurbara Post- Neemkathana Dist- Sikar Email- jitendraprajapatya dav50@gmail.co m	Mineral- Masonary Stone M.L. No. 50/98 Area- 1.00 hectares Khasra No. 1047 Village: ShyamNagar Tehsil: Neemkathana District: Sikar Capacity: 243000 TPA	20 lac	3.0 KLD	200 Ltr	0.40 lac	0.60 lac	0.25 lac	0.5

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7674	1(a) B2	Smt. Sumitra Devi W/o Sh. Fatehchand Agrawal R/o- F-122, Industrial Area, Tehsil-Neemkathana] Sikar	Mineral- Masonary Stone M.L. No. 434/05 Area- 1.00 hectares Khasra 2825/1 Village: Dehra Guhala Tehsil: Neemkathana District: Sikar Capacity: 144000 TPA	20 lac	3.0 KLD	200 Ltr	0.80 lac	0.56 lac	0.25 lac	0.48 lac
5196	1(a) B2	Smt. Shanti Devi R/o- Kh-146, Bhawani Nagar, Jaipur Email: shantidevi993@yahoo.com Mo- 8769611742	Mineral- Masonary stone M.L. No.424/08 Area- 1.00 hectares Khasra No.- 2830 Village: Guhala Tehsil: Neemkathana Sikar Capacity: 1,50,000 TPA	20 lac	3.0 KLD	200 Ltr	0.50 lac	0.50 lac	0.25 lac	0.25 lac
38313	1(a) B2	Shri Sumit Kumar Agarwal S/o Shri Chhitarmal Agarwal R/o Ganeshwar, Neemkathana, sikar Email: sumitkumaragarwal252@gmail.com	Mineral- Masonary Stone M.L. No. 252/06 Area- 1.00 hectares Khasra No. 2993,2994,3001 Village: Bhudoli Tehsil: Neemkathana District: Sikar Capacity: 89100 TPA	40 lac	3.0 KLD	200 Ltr	0.80 lac	0.80 lac	0.25 lac	0.30 lac
4958	1(a) B2	M/s Rajasthan Minerals R/o - Opp- Power House Post Office, Village- Patan, Neemkathana, Sikar	Mineral- Quartz, Feldspar M.L. No. 51/10 Area- 4.00 hectares Khasra No. 962, 964 Village: Biharipur Tehsil: Neemkathana District: Sikar Capacity: 69600 TPA	30 lac	3.0 KLD	200 Ltr	0.80 lac	0.60 lac	0.25 lac	0.50 lac
6423	1(a) B2	Shri Satyanarayan goyal S/o Daulatram goyal R/o-ward no.4 sahapura road, neemkathana sikar	Mineral- Masonary Stone M.L. No. 415/03 Area- 1.00 hectares Khasra No.695 Village: Dayal ka Nangal Tehsil: Neemkathana District: Sikar Capacity: 180000 TPA	60 lac	3.0 KLD	200 Ltr	1.2 lac	1.20 lac	0.25 lac	0.65 lac
11604	1(a) B2	Sh. Suresh Kumar Gurjar R/o- Village Pawala Rajput Teh. Kotputli Dist.- Jaipur <i>6/10 27/11/2018</i>	Mineral-Masonary Stone M.L.NO.95/2010 Area-1.00 ha. Khasra no.97/1/1 Village - kala khera (Dungar Faganwas Tehsil- Neemkathana District - Sikar Production Capacity - 86210 TPA	32 lac	3.0 KLD	200 Ltr	1.00 lac	1.00 lac	0.25 lac	0.90 lac

*6/10 27/11/2018*

	6400	1(a) B2	Satyanarayan Goyal R/o - Ward No. 2, Sahpura, Neemkathana, Sikar	Mineral- Masonary Stone M.L. No 470/08 Area- 1.00 hectares Khasra No. 403 Village: Nimod Tehsil: Neemkathana District: Sikar Capacity: 95019 TPA	60 lac	3.0 KLD	200 Ltr	1.20 lac	1.20 lac	0.25 lac	0.10 lac
28	6386	1(a) B2	Mahendra Kumar Goyal R/o - Ward No. 2, Sahpura, Neemkathana, Sikar	Mineral- Masonary Stone M.L. No. 471/08 Area- 1.00 hectares Khasra No. 403 Village: Nimod Tehsil: Neemkathana District: Sikar Capacity: 93978.7 TPA	50 lac	3.0 KLD	200 Ltr	1.00 lac	1.0 lac	0.25 lac	0.50 lac
29	6382	1(a) B2	Sanjay Kumar Goyal R/o - Ward No. 2, Sahpura, Neemkathana, Sikar	Mineral- Masonary Stone M.L. No. 469/08 Area- 1.00 hectares Khasra No. 403 Village: Nimod Tehsil: Neemkathana District: Sikar Capacity: 92283 TPA	50 lac	3.0 KLD	200 Ltr	1.00 lac	1.0 lac	0.25 lac	0.50 lac
30	39914	1(a) B2	Sh. Sallauddin Muwal, R/o Papurana Tehsil- Khetri Dist- Jhunjhunu, Email- sallaludin9@gmai l.com, Mob. 9929093722	Mineral- Calcite M.L. No. 9/2000 Area- 4.744 hectares Khasra No. 989 Village: Khshalawali dhani Tehsil: Neemkathana Dist. Sikar Capacity: 125 TPA	60 lac	3.0 KLD	200 Ltr	1.2 lac	1.20 lac	1.00 lac	1.0 lac
31	7038	1(a) B2	Sh. Subhash Chandra R/o Village Kairu, Post - Dumra, Tehsil - Nawalgarh, Dist - Jhunjhunu(Raj) Ph. 9414081499 <i>6/10/2010</i>	Mineral- Masonary Stone M.L. No. 108/08 Area- 1.00 hectares Khasra No. 2168 Village: Mavanda Khurd Tehsil: Neemkathana District: Sikar Capacity: 75000 TPA	30 lac	3.0 KLD	200 Ltr	0.60 lac	0.60 lac	0.25 lac	0.36 lac
12	7535	1(a) B2	M/s Sonam Singh R/o - Kairu, Post - Dumra, Tehsil- Nawalgarh Dist- Jhunjhunu <i>2/10/2010</i>	Mineral- Masonary Stone M.L. No. 72/08 Area- 1.00 hectares Khasra No. 2168 Village: Maunda Khurd Tehsil: Neemkathana District: Sikar Capacity: 75000 TPA	30 lac	3.0 KLD	200 Ltr	0.60 lac	0.60 lac	0.25 lac	0.36 lac

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8165	1(a) B2	Smt. Secma Singh W/o Sh. Sailendra Singh R/o - Amla Road, District - Sikar (Raj)	Mineral- Masonary Stone M.L. No. 111/08 Area- 1.00 hectares Khasra No. 1834/1, 1789, 1439/1/1, 2182/1 Village: Maunda Khurd/Rupawas Tehsil: Neemkathana District: Sikar Capacity: 88200 TPA	20 lac	2.0 KLD	300 Ltr	0.80 lac	0.60 lac	0.25 lac	0.50 lac	
40	11365	1(a) B2	Shri Indra Kumar Kali Pahadi, Tehsil- Bahroad, Dist - Alwar (Raj) 301701 <i>6293370</i>	Mineral- Masonary Stone M.L. No. 69/03 Area- 1.00 hectares Khasra No. 70 Village: Fatehpura Tehsil: Neemkathana District: Sikar Capacity: 198000 TPA	70 lac	2.0 KLD	300 Ltr	1.4 lac	1.40 lac	0.25 lac	0.50 lac
41	1607	1(a) B2	M/s Satyog Marble Products And Suppliers R/o- Ramsingpura, Neemkathana, Sikar <i>OP. 24/5/14 No. 24/5/14 23/04/14 24/04/14 24/04/14 24/04/14 24/04/14</i>	Mineral- Marble M.L. No. 601/03   <i>97/93</i> Area- 1.00 hectares Khasra No.- 853 Village: Ramsingpura Tehsil: Neemkathana Sikar Capacity: 30000 TPA	50 lac	2.0 KLD	300 Ltr	1.0 lac	1.0 lac	0.25 lac	0.45 lac

The DEAC Sikar after due considerations of the relevant documents submitted (by the project proponents) and additional clarifications/documents furnished regarding to it have recommended for Environmental Clearance after field verification with certain stipulations by DEAC Sikar. The DEIAA Sikar after considering the individual proposals and recommendations of the DEAC Sikar hereby accord Environmental Clearance to the projects listed in the Table-1 above as per the provisions of Environmental Impact Assessment Notification 2006 and its subsequent amendments, subject to strict compliance of the terms and conditions regarding water requirement source, Fuel, Energy requirement, provision for EMP, CSR/ESR activities, Green belt/Plantation, and Budgetary Provision for labour as mentioned in the Table-1 against the name of the project proponent and also subject to strict compliance of the term and conditions as follows:

### SPECIFIC CONDITIONS:

1. Consent to Establish and Operate should be obtained from RPCB before starting production from the mine.
2. This Environment Clearance (EC) is granted to the PP for the mining lease as per details mention against their names in column No. 5 of the table 1 above.
3. That the PP shall comply with all the applicable provisions mentioned in the MoEF and CC Office Memorandum dated 24th June, 2014 and 24th December, 2014.

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4. That grant of the E.C. is being issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility, to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry / unit / project proponent. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under section 16 of the National Green Tribunal Act, 2010.
5. As stated by the PP, the total water requirement for the project shall be limited As per column No. 7 of the table. Necessary permission shall be taken from CGWA for withdrawal of ground water.
6. As envisaged, the PP shall invest an amount at least mentioned in column no. 9 of the table-1. towards annual recurring cost for implementing the Environment Management Plan.
7. Further, provision for ESR/C.S.R. an amount per year as per presentation and mentioned in column no. 10 of the table-1 (towards annual recurring cost) shall be kept earmarked for socio economic up-liftmen activities of the area, particularly in the field of education, health, sanitation, other social work (need based) such as drinking water supply, assistance in farming, providing Toilets in Schools, etc. This amount shall be earmarked, effectively utilized and reflected in the books of accounts. Relevant report of the same to be made a part of social monitoring and six monthly compliance reports and should be submitted to RPCB and MoEF, Regional Office, Lucknow.
8. The mining operations shall not intersect groundwater table. In case of working below ground water table, prior approval of the Central Ground Water Authority shall be obtained.
9. The PP shall construct Rain Water Harvesting Structure and Artificial Recharge Structure in the lease area as also implement other/suitable conservation measures to augment ground water resources in the area in consultation with the Regional Director, CGWB.
10. Occupational health and safety of mine labour shall be given the highest priority.
11. Budgetary provision as per column no. 12 of the table-1 every year for the labours working in the Mine for all necessary infrastructure facilities such as health facility, sanitation facility, fuel for cooking, along with safe drinking water, medical camps, and toilets for women, crèche for infants should be made and submitted to RPCB, Sikar at the time of CTE/CTO. The housing facilities and Group Insurance should be provided for mining labours.
12. Topsoil shall be stacked temporarily at earmarked sites only and it should not be kept unutilized for a period more than three years; it should be used for land reclamation and plantation in mined out areas.
13. The project proponent shall ensure that no natural water course / water body shall be obstructed due to any mining operations. PP shall ensure compliance of chief engineer, WRD circular dated 4.9.2013
14. The waste should be dumped at designated site as per approved Mining Plan on non-mineralized land within lease area or outside lease area at land provided by district authority or occupied by the lessee, /Quarry Licence holder. The height of the dump shall be as per the approved mining plan and toe of the dump should have retaining wall.
15. The benches height, width and slope shall be maintained as per the MMR 1961 and the DGMS approval.
16. Garland drains; settling tanks and check dams of appropriate size, gradient and length shall be constructed both around the mine pit and over burden dumps and sump capacity should be designed keeping 50 % safety margin over and above peak sudden rainfall (based on 50 years data) and maximum discharge in the area adjoining the mine site. Sump capacity should also provide adequate pits, which should be constructed at the corners of the garland drains and de-silted.

*[Handwritten signature]*

17. Drills shall either be operated with dust extractors or equipped with water injections system.
18. As envisaged, plantation shall be raised in an area of 33% of total area including green belt in the safety zone around the mining lease by planting the native species around area, OB dumps, backfilled and reclaimed around water body, roads etc. or outside lease area in consultation with the Gram Panchayat or Forests Department in the coming rainy season.
19. Regular water sprinkling should be carried out in critical areas prone to air pollution and having high levels of SPM and RSPM such as haul roads, loading and unloading points and transfer points. It should be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the CPCB.
20. Data on ambient air quality and stack emissions should be submitted to Rajasthan State Pollution Control Board once in six months, carried out by MOEF/NABL/CPCB/RPCB/Government approved lab.
21. Blasting operation should be carried out only during the daytime with safe blasting parameters.
22. The project proponent shall all take due care to protect the existing Flora and Fauna. Utmost precaution shall be taken to conserve wildlife.
23. The compliance of NGT order in OA No. 125/2013, CZ-Bhopal shall be ensured by the PP wherever applicable.
24. No further expansion or modification in the plant shall be carried out without the approval of the DEIAA Sikar, Rajasthan. In case of deviation or alterations in the project proposal from those submitted to this authority for clearance, a fresh reference shall be made to the authority to assess the adequacy of the conditions imposed and to add additional environmental protection measures required, if any.

### **B. General Conditions -**

1. Any change in mining technology/ scope of working shall not be made without prior approval of the DEIAA Sikar.
2. Any change in the calendar plan including excavation, quantum of mineral and waste shall not be made.
3. Periodic monitoring of ambient air quality shall be carried out for PM<sub>10</sub>, PM<sub>2.5</sub>, SPM, SO<sub>2</sub> and NO<sub>x</sub> monitoring. Location of the stations (minimum 6) shall be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring shall be decided in consultation with the Rajasthan State Pollution Control Board (RSPCB). Six monthly reports of the data so collected shall be regularly submitted to the RPCB/CPCB/SEIAA/DEIAA including the MoEF, Regional office, Lucknow.
4. Measures shall be taken for control of noise levels below 85 dBA in the work environment workers engaged in operations of HEMM etc. shall be provided with earplugs/muffs.
5. Industrial waste water (workshop and waste water from the mine) shall be properly collected & treated so as to conform to the standards prescribed under GSR 422(E) dated 19th May '93 and 31st December 1993 (amended to date). Oil and grease trap shall be installed before discharge.
6. Personal working in dusty areas shall wear protective respiratory devices they shall also be provided with adequate training and information on safety and health aspects.
7. Occupational health surveillance program of the workers shall be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.
8. The funds earmarked for environmental protection measures shall be kept in separate account and shall not be diverted for other purpose. Year wise expenditure shall be reported to the RPCB and the Regional office of MOEF located at Lucknow.

*[Handwritten signature]*

9. The RPCB and MoEF, Regional Office, Lucknow shall monitor compliance of the stipulated conditions. The project authorities shall provide a set of a filled in questionnaire and EIA/EMP report to them and extend full cooperation to the above office(s) by furnishing the requisite data/information /monitoring reports.
10. The project proponent shall submit six monthly reports on the status of the implementation of the stipulated environmental safeguards to the RPCB, CPCB and MoEF, Regional Office, Lucknow.
11. A copy of the clearance letter will be marked to the concerned Panchayat/local NGO, if any from whom suggestions/representations were received while processing the proposal.
12. The RPCB shall display a copy of the clearance letter at the Regional Office, District Industry Center and Collector/Tehsildar's office for 30 days.
13. Appeal against the environment clearance shall lie with the NGT, if preferred within a period of 30 days.
14. Failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
15. The above conditions will be enforced, inter alia, under the provisions of the Water(Pollution & Control of Pollution) Act, 1974 the Air (Prevention & Control of Pollution) Act, 1981] the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 (all amended till date) and notifications, Office Memorandum issued and rules made hereunder and also any other orders passed by the Hon'ble Supreme Court of India/High Court of Rajasthan and any other Court of law relating to the Subject Matter.
16. The PP shall ensure advertising in at least two local news papers widely circulated in the region, one of which shall be in vernacular language that, the project has been accorded environmental clearance and copies of the clearance letters are available with SEIAA/DEIAA, Rajasthan and the Rajasthan State Pollution Control Board and may also be seen on the website of the Board at [www.rpcb.nic.in](http://www.rpcb.nic.in). The advertisement shall be made within 7(seven) days from the date of issue of the environmental clearance and a copy shall also be forwarded to the SEIAA/DEIAA, Rajasthan and Regional Office, Jaipur(s) of the Board.
17. All the other statutory clearances such as the approvals for storage of diesel and explosive from the Chief Controller of Explosives, Fire department, Civil Aviation Department, Forest Conservation Act, 1980 and Wildlife (Protection) Act, 1972 etc. shall be obtained, as may be applicable, by PP from the competent authority. Conservation plan for schedule-I wildlife shall be submitted. Waste material should not be dumped in forest area and forest land should not be used for mineral transportation without prior permission of MoEF (GOI)/Forest Department.
18. Under the provisions of Environment(Protection) Act, 1986, legal action shall be initiated against the proponent, if it was found that mining operations have been started without obtaining environmental clearance.
19. This environment clearance is subject to all the order statutory clearances, if any, required under prevailing laws e.g. Environment Protection Act, 1986 or Wildlife (Protection) Act, 1972 or under any other orders of Hon'ble Supreme Court, Hon'ble High Courts, Hon'ble NGT and The Standing Committee of the NBWL shall be obtained by the PP from the competent authority.
20. PP is bound to comply out come in writ no. 202/1995 in Supreme Court regarding Arawalli hills.
21. EC is granted subject to approved mining plan/Mining scheme with match of annual production capacity.
22. In case Project falls in old Plantation done either by Forest Department or any other agency on Govt. land, the PP shall obtain necessary clearance under Circular of state Govt. Date 02.09.2006 and PP is also bound to comply any other conditions imposed at the time of forest NOC. pp also bound to protect nearby old plantations.
23. PP Shall construct water hole for wildlife and ensure to supply water to water hole regularly.

*[Handwritten signature]*

24. In case the Project Falls within 100 mt. from forest boundry, the PP shall construct pucca Boundary wall as per Campa Modal towards forest land side as per circular of state Govt. Dated 20.08.2010
25. The DEIAA, Sikar reserves the right to add new conditions, any pending compliance, modify/annual any of the stipulated conditions and/or to revoke the clearance if implementation of any of the condition by DEIAA or any other competent authorities is not satisfactory.

Above mentioned E.C. total (41) is Approved by DEIAA.

(R. N. Sharma)

Member Secretary, DEIAA, Sikar  
(SubDivisional Officer, Sikar)

No. F( )/DEIAA/DEAC- //Project/Cat. 1(a)B2(EC) 142-154

Dated: 06-06-2016

Copy to the following for information and necessary action:-

1. Secretary, Ministry of Environment, Forest & Climate Change, Govt. of India, Indira Paryavaran Bhawan, Jor Bagh Road, Aliganj, New Delhi-110003
2. Addl. Chief Secretary, Environment Department, Rajasthan, Jaipur
3. Chairperson, DEIAA (District Collector, Sikar) Sikar
4. Member Secretary, SEIAA, Rajasthan
5. Member Secretary, SEAC, Rajasthan
6. The CCF, Regional Office, Ministry of Environment & Forests, RO(CZ) Kendriya Bhawan, 5<sup>th</sup> Floor, Sector H, Aliganj, Lucknow-226020
7. Director, Department of Mines & Geology, Court Choraha, Udaipur
8. Environment Management Plan-Division Monitoring Cell MoEF, Paryavarn Bhawan, CGO Complex, Lodhi Road, New Delhi-110003
9. DCF Sikar
10. RO RSPCB Sikar
11. S.D.M. Dantaramgarh neemka thoma
12. Tehsildar Dantaramgarh neemka thoma.
13. Mining Engineer, Sikar, (Member Secretary DEAC, Sikar) with the direction that this EC is issued on the basis of DEAC's Ist & IInd meetings dated 17.5.2016 & 22.5.2016 recommendations anticipating that committee has verified at site, all the facts including each ML details, coordinates etc. mentioned in concerned EC application. However in future, If any situation arises contrary to the EC application, may immediately be brought to the notice of Distt. Collector, (Chairman, DEIAA) Sikar.

(R. N. Sharma)

Member Secretary, DEIAA, Sikar  
(SubDivisional Officer, Sikar)



**Rajasthan State Pollution Control Board**  
Shiv-Singhpura Housing Board Colony, Nawalgarh Road, Sikar-332 01  
Phone: 01572-248009



Registered

File No F(Mines)/Sikar(Neem Ka Thana)/548(1)/2012-2013/831-832

Order No 2021-2022/Sikar/6075

Date: 09/09/2021

Unit Id : 44,711

M/s Suresh Kumar Gujar

, Kala Kheda

Tehsil : Neem Ka Thana District : Sikar

E-Mail : toc.sikar@gmail.com

**Sub:** Grant of Consent to Operate under section 21(4) of Air (Prevention & Control of Pollution) Act, 1981 for your **Minor Mineral Mine** at near Village-Kala Kheda, Tehsil-Neem Ka Thana, District- Sikar (M.L.No-M. L. No. 95/10).

**Ref:** (i) Your application dated 27/08/2021  
(ii) Received on 27/08/2021

Sir,

In view of the details submitted vide your above referred application/ documents, the **Consent to Operate** under section 21(4) of Air (Prevention & Control of Pollution) Act, 1981 is hereby granted for carrying mining activities. This consent is subject to the following stipulations:-

- 1 That this consent is being granted in favour of **M/s. Suresh Kumar Gujar**, a Mine of **Minor Mineral** having **M.L.No-M. L. No. 95/10** in an area measuring **1.0000 Hectares** at/near Village-Kala Kheda, Tehsil-Neem Ka Thana, District-Sikar.
- 2 That this consent is valid for a period from **27/08/2021** to **31/07/2026**
- 3 That this consent is valid for following mining activities :-

Mineral	Permitted Mining Capacity
1 CHEJA PATTHAR	86210.0000 TPA

- 4 That the project proponent will comply with the Standard as prescribed vide the Ministry of Environment, Forest and Climate Change notification no. GSR 826(E) dated 16th November, 2009 with respect to National Ambient Air Quality standards.

Signature valid

Digitally signed by Neeraj Sharma  
Date: 2021.09.09 11:05:46 IST  
Reason: Self Attested  
Location:





**Rajasthan State Pollution Control Board**  
Shiv-Singhpura Housing Board Colony, Nawalgarh Road, Sikar-332 001  
Phone: 01572-248009

Registered

File No F(Mines)/Sikar(Neem Ka Thana)/548(1)/2012-2013/831-832

Order No 2021-2022/Sikar/6075

Date: 09/09/2021

Unit Id : 44,711

- 5 That this consent to establish/consent to operate is only for carrying out mining of mineral/ore and not for any processing/benefication or crushing/grinding of ore/mineral for which a separate application for consent to establish and/or consent to operate should be submitted. The project proponent is required to obtain separate consent to establish and consent to operate for carrying out mining of other minerals(s), if any or processing/benefication of such mineral(s) and for any addition/modification/alteration or change in process.
- 6 That the occupier/operator of the mine shall ensure that all the conditions imposed in the Environmental Clearance granted by the DEIAA vide letter no.F1()/DEIAA/DEAC/Project/Cat.1(a)B2(EC)141 dated 06.06.2016 shall be strictly complied with.
- 7 That lessee shall not extract the Masonary Stone more than 86,210 TPA quantity mentioned in the EC issued by the State Level Environment Impact Assessment Authority, Rajasthan on dated 06.06.2016,without prior obtaining consent from the Board.
- 8 That the grant of this consent to operate is issued from the environment angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility, to comply with the conditions laid down in all other laws for the time- being in force,rests with the industry/ unit/ project proponent.
- 9 That the grant of this consent to operate shall not, in any way, adversely affect or jeopardize the legal proceedings, if any, instituted in the past or that could be instituted against you by the State Board for violation of the provisions of the Act or the Rules made there under.
- 10 That the lessee shall submit mining scheme after duly approval by the Deptt. of Mines & Geology, Govt. of Rajasthan and shall not extract mining more than the quantity approval by the DMG.
- 11 That the project proponent shall obtain Environmental Clearance and/ or wildlife Clearance from the standing Committee of the NBWL. If and as may be required under the Environment Protection Act 1986 or the wildlife(Protection) Act 1972 and any orders of the Hon'ble NGT or the Hon'ble Supreme Court.
- 12 This consent is subject to the orders of the Hon'ble NGT in the matter of O.A. No.123/2014- Himmat Singh Vs State of Rajasthan & Ors. And other related matters.

Signature valid

Digitally signed by Neeeraj Sharma  
Date: 2021.09.09 11:05:46 IST  
Reason: Self Attested  
Location:



23



Registered

File No F(Mines)/Sikar(Neem Ka Thana)/548(1)/2012-2013/831-832

Order No 2021-2022/Sikar/6075

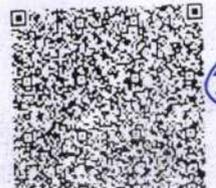
Date: 09/09/2021

Unit Id : 44,711

- 13 That the lessee shall develop plantation in atleast 33% of the total lease area to maintain Ambient Air Quality around the mine and the action plan for plantation (as per the mining plan/eco friendly mining plan) shall be implemented.
- 14 That the lessee should check the water channels in the mining lease area and clear/clean them before the rains start. Water should flow in its natural path and there should be no obstruction created by way of mining activities
- 15 If diversion of water channels becomes necessary due to availability of mineral in lease area at a particular location only, new drains following the contours be constructed by the lessee, so that water flows un-obstructed to main water bodies/ponds/tanks/natural reservoirs.
- 16 The overburden should not be dumped in such a manner that it flows with water in the nearby tanks, reservoirs and ponds etc. the lessee should dump the overburden in such a manner that it does not get washed away to the nearby water tanks and lakes etc. during the rainy season.
- 17 That Consent period shall be coterminous with the validity of mining lease.
- 18 That the industry shall be apply for renewal of consent to operate at least before four month of expiry of consent to operate.
- 19 That this Consent to operate is valid subject to the validity of approved Mining plan
- 20 That no ground water shall be extracted without prior permission from competent authority
- 21 That the Lease holder shall provide adequate design rain water harvesting structures
- 22 That the Lease holder shall provide adequate design rain water harvesting structures
- 23 That all other general conditions enclosed as Annexure shall be strictly complied with.
- 24 That this Consent is subject to the conditions as stated above and general conditions as stated in Annexure. Further, the mining unit will comply with the provisions of the Air (Prevention & Control of Pollution) Act, 1981 and any such conditions as may be specified from time to time by the State Board under the provisions of the aforesaid Act.

Signature valid

Digitally signed by Neeeraj Sharma  
Date: 2021.09.09 15:05:46 IST  
Reason: Self Attested  
Location:





Regional Office Sikar

Rajasthan State Pollution Control Board  
Shiv-Singhpura Housing Board Colony, Nawalgarh Road, Sikar-332 001  
Phone: 01572-248009

Registered

File No F(Mines)/Sikar(Neem Ka Thana)/548(1)/2012-2013/831-832

Order No 2021-2022/Sikar/6075

Date: 09/09/2021

Unit Id : 44,711

- 25 That the grant of this **Consent to Operate** is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility, to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry/ unit/ project proponent.
- 26 That the grant of this **Consent to Operate** shall not, in any way, adversely affect or jeopardize the legal proceedings, if any, instituted in the past or that could be instituted against you by the State Board for violation of the provisions of the Act or the Rules made thereunder.
- 27 That the grant of this consent to establish/operate is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other legal instrument in force. The sole and complete responsibility, to comply with the conditons laid down in all other laws for the time-being in force, rests with the industry/unit/project proponent.

Encl: As Above

Yours sincerely

Regional Officer

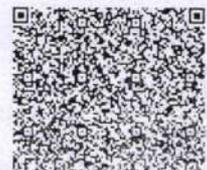
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Regional Officer

Signature valid

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Location:



25

संका पं-सं-नामा

माननीय राव डीक एमिड प्राधिकरण से नू ल जेन ओफिस  
में विचारार्थ OA 27/2024 (C-2) के लाश खनाम राज. राज्य आर्डि  
व अथ में पास्ति आदेश दिनांक 16-2-2024 की पालना में गठित  
संयुक्त जांच दल एवं सम्बन्धित विभागों द्वारा आज दिनांक  
1-4-2024 को खनाम पड्डा सं. 95/2010 आरु दुगाड फागोवावाक  
(कालवेडा) तहसील जिला नीमकाथाना का मोंका निरीक्षण निम्न  
अधिकारियों की उपस्थिति में किया गया।

1. श्री अनिल कुमार मेलना अति. जिला + लेकट नीमकाथाना
2. श्री प्रवीण आशानती क्षेत्रीय अधिकारी रा.रा.प्र.नि. मोंका बीका-
3. श्री रामावतार दुदवाल उप वन सेरचक बीका-
4. श्री अशोक वर्मा सहायक रवत्रि अग्निशक्ती नीमकाथाना
5. श्री रजनीश कुमार सीगाड उप निदेशक खान सुरक्षा अजमेर

संयुक्त निरीक्षण दल के द्वारा ख.न. पड्डा सं. 95/2010 क्षेत्र  
1.00 हे का मोंका निरीक्षण एगी विभागों से सम्बन्धित सिन्धुओं  
मरु दस्तावेजों के किया गया। संयुक्त निरीक्षण दल में शामिल  
विभागों द्वारा यह निर्णय लिया गया कि एगी विभाग अपने इस  
सम्बन्धित रिपोर्ट मरु दस्तावेज प्रस्तुत करेंगे।

Andar  
DD 1/4/24

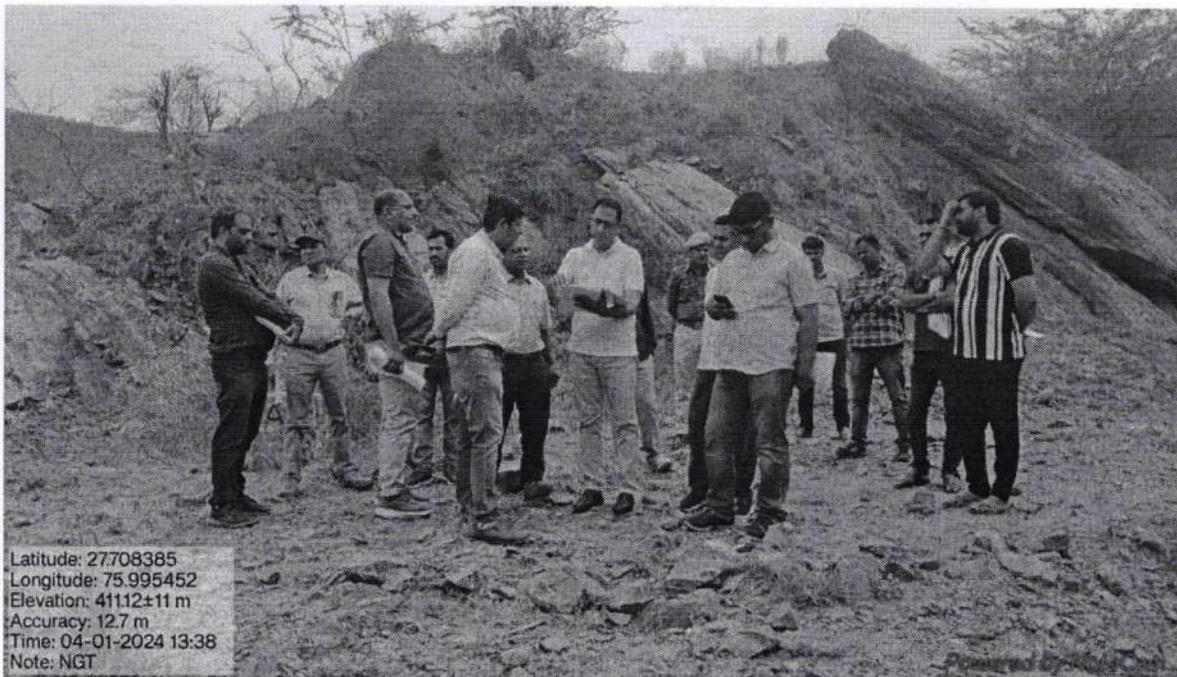
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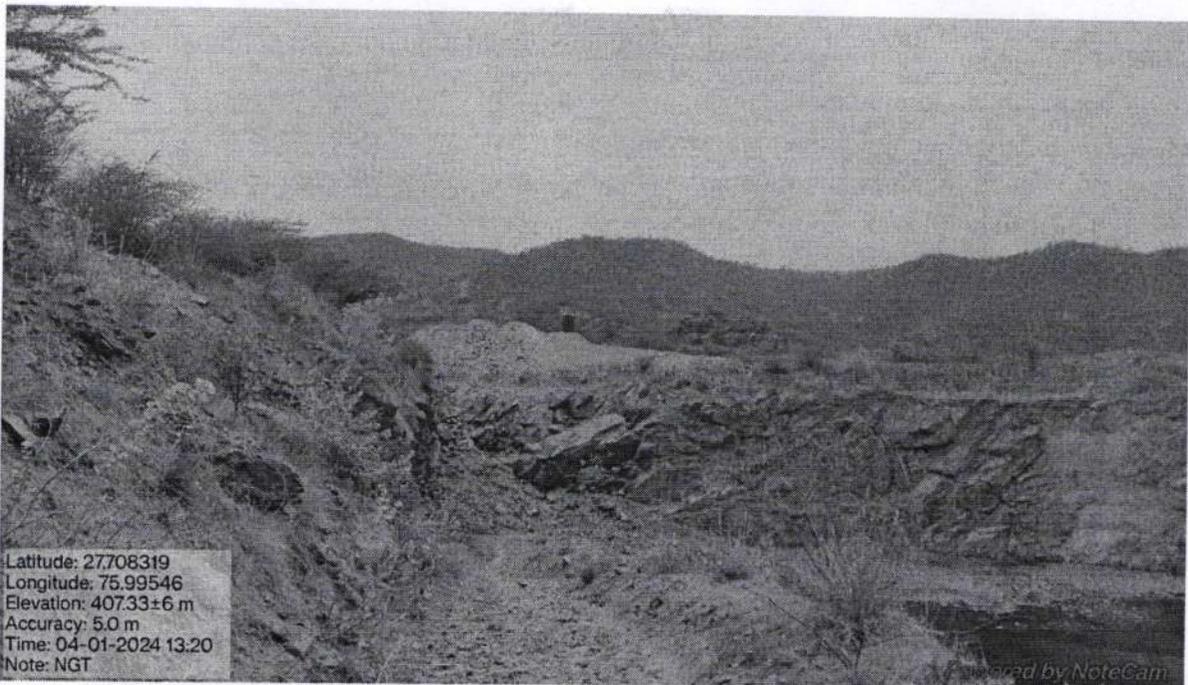
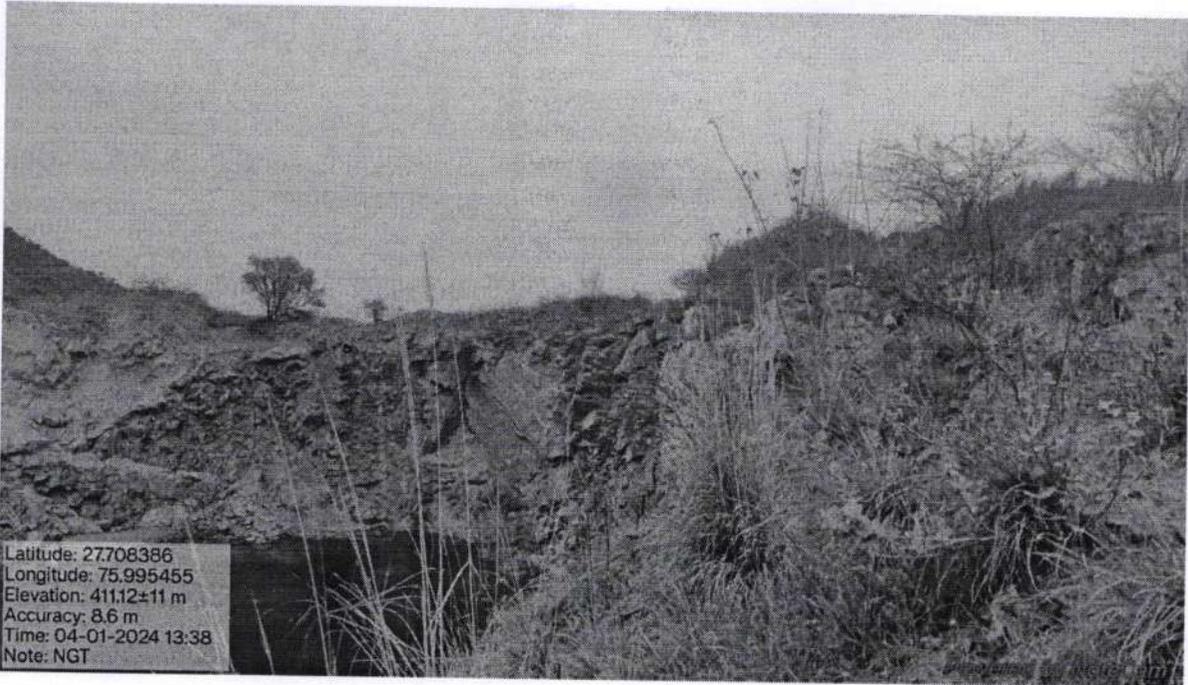
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1/4/24  
Dcf Sikan

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: 1/4/24  
IPo, 25/2/24

**Photographs of site inspection:-**





## राजस्थान सरकार

कार्यालय सहायक खनि अभियन्ता, खान एवं भू-विज्ञान विभाग, नीमकाथाना

दूरभाष व फ़ैक्स : 01574-231810

E-mail:- ame.neemkathana@rajasthan.gov.in

क्रमांक: सखअ/नीम/अप्र/खप-95/2010/2638

दिनांक: 05.04.2024

प्रेषित:-

क्षेत्रीय अधिकारी

प्रदूषण नियंत्रण मण्डल सीकर।

विषय:-माननीय राष्ट्रीय हरित प्राधिकरण सेन्द्रल जॉन भोपाल में विचाराधीन ऑरिजनल एप्लीकेशन 27/2024 (सीजेड) कैलाश बनाम स्टेट ऑफ राजस्थान एण्ड अदर्स का जवाब भिजवाने बाबत।

महोदय,

विषयान्तर्गत प्रकरण से संबंधित वस्तुस्थिति रिपोर्ट मय पदवार जवाब के जरिये ई-मेल प्रेषित है।

संलग्न:-उपरोक्तानुसार।

भवदीय

  
 (अशोक वर्मा)

सहायक खनि अभियन्ता

नीमकाथाना

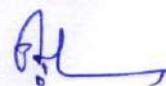
Status report of the original application 27/2024 (CZ) Kailash vs State vs State of Rajasthan and Others pending in the Honorable National Green Tribunal Central Zone, Bhopal.

Factual-Report

That Mr. Suresh Kumar Gurjar, son of Mr. Ramjilal resident of Pavala Rajput Tehsil Kotputli District Jaipur (Raj.) dated 25.03.2010 for mining lease number-95/2010 for mineral Chejapathar near village Kalakheda (Dungarphaganwas) Tehsil Neemkathana District Sikar, area 1.00 For the requirement of hectare, the application fee is Rs 2,000/- through DD. No. 582299 was submitted from dated 22.03.2010 and on 25.03.2010, along with the map details list, affidavit along with khasra map and jamabandi was presented. When the area applied for grant was found vacant in favour of the applicant, joint advance demarcation with Halka Patwari was done on 17.08.2011. Demarcated area, land of village Dungarfaganwas, Khasra number 97/1/1, area 3.98 hectares, variety, Gair Mumkin Pahad, registered in the name of Siwachak Rajasthan Government, falls in, According to the latest Jamabandi settlement, its Khasra number is 251, area 1.82 hectares is registered as "Gair-mumkin-Pahad". According to the joint advance demarcation report dated 17.08.2011, within 48 meters of the applied area, as per the situation, the road from Border Pillar C to Kalkheda comes, apart from this there is no other public place.

No objection letter has been received from Forest Conservator Sikar vide letter no. F ()2010/NOC/UVSC/1028 dated 30.01.2012 that the area is devoid of forest. According to this, the area is not a forest area, but the applied area is about 42 meters away from the forest boundary. As per the provisions of the State Government's circular dated 20.08.2010, before starting the mining work, the Lessee will start the mining work only after constructing a concrete wall on the boundary of the mine towards the forest border. Subsequently, the proposal for approval of mining lease was sent to the Superintending Mining Engineer, Jaipur Circle, Jaipur vide letter no. Kha/Sikar/Apr/Khp-95/2010/789 dated 27.02.2012 from the Office of Mining Engineer, Sikar, On which his order dated 04.09.2012. Letter of Intent issued, On compliance of which by the holder of the Letter of Intent, the mining lease has been sanctioned wide order number Akha/Jai/Sikar/P-73/11/3369 dated 20.12.2012 of Superintending Mining Engineer, Jaipur Circle, Shri Suresh Kumar for a period of 30 years from the date of contract registration. It was approved in favor of Shri Suresh Kumar Gurjar son of Shri Ramjilal Gurjar, resident of Pawala Rajput Tehsil Kotputli District Jaipur (Raj.), whose contract was executed on 25.02.2013 and registration on 01.03.2013 Thus the mining lease came into effect from dated 01-03-2013 to period of 30 years.

**Rajasthan minor mineral concession Rule-1986 Rule-18(26) The lessee/ lessees shall not work or carry on or allowed to be worked or carried on at any point within a distance of 45 meters from any railway line except with the previous written permission of the Railway Administration concerned or from any reservoir, canal or other public works or buildings or inhabited site except with the previous permission of the Collector or any other officer authorised by the Government in this behalf and otherwise than in accordance with such instructions, restrictions and conditions either general or special as may be attached to such permissions. The said distance of 45 meters shall be measured in the case of railway, reservoir or canal horizontally from the outer toe of the bank or the outer edge of the**



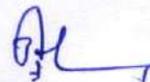
cutting as the case may be and in case of a building horizontally from the plinth thereof; Explanation: for the purpose of this clause: (1) The expression Railway, Administration shall have the same meaning as defined in the Indian Railway Act, 1890 by sub-section (4) of section 3 of that Act; (2) "Public Road" shall mean a road which has been constructed or artificially surfaced as distinct from a track resulting from repeated use 1 [:] 2 [Provided that in case of mining approach road, the safe distance prohibiting mining activity shall be taken as 10 meter from the center of the road on both sides. Thus, only after the mining lease was found appropriate in the context of departmental rules, the mining lease has been sanctioned on dated 20-12-2022, the contract was executed on dated 25-02-2023 and registration was done on 01.03.2013, that is, the mining lease came into effect for a period of 30 years from the date 01-03-2013. With RMMCR-2017 coming into effect from 01.03.2017, the period of mining lease under Rule-9(2) has automatically increased to 50 years, thus the period of mining lease has increased from 01.03.2013 In force from for a period of 50 years.

During spot inspection of the mining lease area by the office technical staff on 28.11.2016, it was found that 100.8 MT of mineral Chejastone was illegally mined and released outside the boundary line C-D of the mining lease sanctioned area. Penalty Rs. 35300/- through e-challan GRN. 19997842 has been submitted from 06.12.2017.

A legal notice was received from Chunnil Baberwal regarding the lessee not carrying out mining work as per rules/encroachment. Since the said case is related to encroachment by the lessee in the cultivable land outside the approved area, office letter dated 29.09.2022 was written for joint survey with Halka Patwari in the case. And if any investigation or action has been taken at their level in the matter, then its report was sought. Subsequently, a spot inspection of the area was conducted by the office technical employee on 29.09.2022, in which the boundary pillar and information board of the mining lease area were not found to be installed, for which notice was issued from 20.10.2022. According to the spot report, illegal mining was found to be carried out outside the line c-d of mining lease approved area, the penalty amount for which has been deposited as mentioned above. According to the investigation report of Office Haja Surveyor dated 30.01.2023, at the time of inspection, mining work was found to be closed in the mining lease, the lessee or any of his authorized representative was not found on the spot, The rural road is passing from Reila village to Kalakheda village at the distance of 40 meters from mining lease pillar c, there is no population till a distance of 300 meters of the mining lease area. The lessee has not constructed a concrete wall on the border adjoining the forest boundary of the mining lease area. Therefore, a notice should be issued to the lessee from the office level, for which a 30-day notice was issued to the lessee from 30.01.2023, obliging him to suspend all mining operations. Mining operations have been suspended until a concrete wall is constructed as per rules on the forest border. The lessee has been ordered to suspend mining operations over telephone. According to the spot report dated 01.04.2024, no wall was found built on the boundary of the mining lease on the boundary lines B-C and C-D of the mining lease, which are towards the forest boundary, and also the mining debris was found on line C- D, along with this other deficiencies were found, for which notice has been issued from 04.04.2024. In relation to the case, the original application 27/2024 (CZ) pending in the Honorable National Green Authority, Central John, Bhopal on

01.04.2024, in Kailash vs State of Rajasthan and Others, mining lease number in favor of Shri Suresh Kumar Gurjar, son of Shri Ramjilal, resident of Pawala Rajput Tehsil Kotputli (Rajhand). 95/2010 Near Village Kalkheda (Dungarphaganwas) Tehsil Patan District Neemkathana For this purpose, the area of 1.00 hectare mineral mine was inspected and examined by the undersigned along with technical staff, according to which the actual situation is as follows:-

1. On the spot, mining work was found to be currently closed in the mining lease area. Weeds have grown on the spot and the mining pit of the mining area is filled with water. Earlier also, during the inspection conducted by the technical staff of the office on 30.01.2023, mining work was found to be closed in the said mining lease area. Thus, mining work in the mining lease has been stopped for almost one year. In case of concrete wall not being constructed towards the forest border in the mining lease area, notice was given by this office letter number: - SA/Neem/APR/KHP-95/2010/1245 dated 30.01.2023, coming towards the forest border. A letter was written to inform this office after constructing a concrete wall on the side of the mine and to suspend all mining operations until the above is followed. Thus, the special condition of mining lease approval was found to have been violated.
2. On the boundary line B-C of the mining lease which is towards the forest boundary, it has been found that the lessee is not carrying out illegal mining outside the mining lease sanctioned area.
3. Mining work in the mining lease area on the spot has been stopped for the last 1 year. Therefore, no kind of blasting work etc. is being done. In this regard, Director of Mine Safety, Ajmer Region-2 Ajmer has written in his letter. Number: - Aj.-2/Director/2024/546 dated 27.03.2024 It has been informed that the lessee has not given the notice of opening in form-1 to the Directorate of Mine Safety, nor has the Labour Identification Number (CL) been maintained, nor has the mine manager been appointed.
4. Mining work has been done in a mining pit by open cast method in the area approved by the lessee. No bench was found in the said pit, whose size was found to be about 73.92 meters by 72.90 meters and 20.25 meters depth. Presently the bottom of the said pit was found filled with water. The mining work has not been carried out by making benches as per the approved mining scheme on the spot, nor has a slope been made in the bench. The bench is completely straight vertically and at some places, overhanging was also found, which is a violation of approved mining plan.
5. The topsoil coming out of the mine has not been stocked as per separately approved mining plan, which is in violation of condition no. 12 of the EC.
6. The debris coming out of the mine has not been dumped as per the approved mine plan but has been dumped elsewhere outside the line C-D of the mining lease, which is as per EC. There is a violation of condition number 14.
7. No wells have been constructed around the mining pit and dumping yard, which is as per E.C. There is a violation of condition number 16.
8. No plantation work was found to be done by the lessee, which was not in accordance with EC. There is a violation of condition number 18.
9. Boundary pillar A, boundary pillar C and boundary pillar D of the mining lease are constructed at the spot. Boundary pillar B was not found to be built on the spot, for which the lessee was ordered to build it on the spot.

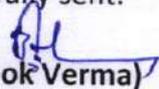


10. The mining lease sign board was not found installed at the spot.
11. A rural road passes in the east direction of the B-C line of the mining lease, whose distance from the mining lease boundary line is about 40 meters. According to Rule 28(1)(26) of RMMCR-2017, mining operations are permitted at a distance of 10 meters from the rural road.
12. There is no populated area around the approved area of mining lease. The main population is of village Kalikheda, about a kilometer away.
13. In the last one year, mining work has stopped in the mining lease area, due to which no blasting work is being done in the mining lease area.
14. Line B-C and Line C-D of the mining lease by the lessee, which fall towards the forest area, due to which the No Objection Certificate F (2010/NOC/Uvasc) is issued by the Forest Conservator Sikar of the said mining lease. /1028 has been approved by the office only after its issue from 30.01.2012, in which the minimum distance of the mining lease from the nearest pillar to the forest boundary is 42 meters. According to the said no objection certificate and the condition of mining lease approval by the lessee, before carrying out the mining work, the mining work should be done only after constructing a solid wall on the boundary of the mine towards the forest boundary. On 28.11.2016, a chance panchnama of Rs 35,300/- was prepared by the technical staff of the office for illegal mining of estimated quantity of 100.80 MT of mineral and stone outside the approved area of mining lease by the lessee. Whose penalty amount will be paid by the lessee through G.N. Number 19997842 has been deposited in the treasury of the office from 06.12.2017.

N.G.T. In relation to the petition filed in the case, a statutory legal notice has been issued to the lessee from 04.04.2024 to resolve the deficiencies found in the inspection conducted on 01.04.2024. Regarding in this matter, DB Civil Writ (PIL) petition number-18102/2022 was filed by Shri Kailash Yogi before Rajasthan High Court Jaipur Bench Jaipur, in which order was passed from 03.02.2023. That

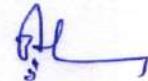
1. **The petitioner by means of this public interest litigation wants that Mining Lease No.95/2010 granted to respondent No.8 in respect of Khasra No.97/1/1 situate in Village Kala Khara, Dungar Faganwas Panchayat Ladi Ka Bas, Tehsil Neem Ka Thana, Via Ganeshwar, District Sikar be cancelled.**
2. **It is not disputed that respondent No.8 is carrying on mining activities on the strength of the aforesaid lease, which has been granted by respondent No.6 – Superintending Mining Engineer, Mines and Geology Department, Jaipur.**
3. **In case, petitioner feels that the aforesaid lease granted to respondent No.8 deserve to be cancelled, he may approach respondent No.6 with an appropriate application, which shall be considered in accordance with law.**
4. **With the aforesaid directions, the writ petition stands disposed of.”**

As per the above, the status report in the matter is respectfully sent.

  
(Ashok Verma)  
assistant mining engineer  
Neemkathana

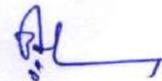
पदवार जवाब

1. टिप्पणी की आवश्यकता नहीं।
2. पैरा स्वीकार है।
3. पैरा के क्रम में यह की संयुक्त अग्रिम सीमांकन दिनांक 17.08.2011 पर पटवारी रिपोर्ट के अनुसार आवेदित क्षेत्र ग्राम डूंगरफागनवास की भूमि खसरा नंबर 97/1/1 रकबा 3.98 हेक्टेयर किस्म गैर मुमकीन पहाड़ सिवायचक राजस्थान सरकार के नाम से दर्ज है, में गिरता है, जिसकी नवीन जमाबन्दी सेटलमेंट अनुसार इसका खसरा नम्बर 251 रकबा 1.82 हेक्टेयर गैर मुमकीन पहाड़ दर्ज है।
4. स्वीकार नहीं है, प्रकरण के संबंध में खनन पट्टा क्षेत्र की मौका जांच दिनांक 01.04.2024 को की गई है, के अनुसार खनन पट्टे के स्वीकृत क्षेत्र के आस-पास कोई आबादी क्षेत्र नहीं है। मुख्य आबादी लगभग एक किलोमीटर दूर गाँव कालीखेड़ा की है।
5. अस्वीकार, खनन पट्टा खनन पट्टे के स्वीकृत क्षेत्र के आस-पास कोई आबादी क्षेत्र नहीं है। मुख्य आबादी लगभग एक किलोमीटर दूर गाँव कालीखेड़ा की है, ब्लास्टिंग के संबंध में यह कि खनन पट्टे विगत 1 वर्ष से खनन संक्रियाएँ बन्द है, शेष बिन्दुओं पर टिप्पणी संबंधित विभाग द्वारा की जानी है।
6. यह कि खनन पट्टा संख्या-95/2010 क्षेत्रफल 1.00 हेक्टेयर हेतु स्वीकृत है, जिसकी सीमा रेखा के चार स्तम्भ ए-बी-सी-डी है। पट्टाधारी द्वारा खनन पट्टा स्वीकृत क्षेत्र के बाहर खनिज चेजापत्थर की अनुमानित मात्रा 100.80 मै.टन का अवैध खनन कर निर्गमन किया जाने पर कार्यालय के तकनीकी कर्मचारी द्वारा दिनांक 28.11.2016 को राशि रु 35,300/- का मौका पंचनामा बनाया गया, जिसकी शास्ती राशि पट्टेधारी द्वारा जरिये जी.आ.एन. नम्बर 19997842 दिनांक 06.12.2017 से कार्यालय के राजकोष में जमा कराये जा चुके है।
7. आंकिश कथन के अतिरिक्त कथन मिथ्या दर्ज किया गया है, खनन पट्टे में खननकार्य विगत 1 वर्ष से बंद है, वक्त निरीक्षण खनन पिटों में झाड़-फूस ऊगा हुआ पाया गया है, जिससे स्पष्ट है कि खननकार्य नहीं किया गया है, दर्ज कथन मिथ्या है, मौका जांच रिपोर्ट दिनांक 01.04.2024 के अनुसार पट्टाधारी द्वारा ई-सी की शर्तों की अवहेलना की जाना पाया गया है, जिस हेतु वैधानिक चेतना-पत्र जारी किया गया है।
8. पैरा का जवाब पैरा-6 में वर्णित है।
9. यह कि मौके पर वर्तमान में खनन पट्टा क्षेत्र में खनन कार्य बन्द पाया गया। मौके पर झाड़ फूस ऊगी हुई है तथा खनन क्षेत्र के खनन पिट में पानी भरा हुआ है। पूर्व में भी कार्यालय के तकनीकी कर्मचारी द्वारा दिनांक 30.01.2023 को किये गये निरीक्षण में उक्त खनन पट्टा क्षेत्र में खनन कार्य बन्द पाया गया था। इस प्रकार करीब लगभग 1 साल से खनन पट्टे में खननकार्य बन्द है। खननपट्टा क्षेत्र में वन सीमा की ओर पक्की दीवार का निर्माण नहीं किया जाना पाये जाने पर इस कार्यालय के पत्र क्रमांक:- सखअ/नीम/अप्र/खप-95/2010/1245 दिनांक 30.01.2023 द्वारा नोटिस दिया जाकर वन सीमा की ओर आने वाली खान की ओर पक्की दीवार का



निर्माण कर, इस कार्यालय को सूचित करें एवं उक्तानुसार पालना किये जाने तक समस्त खनन संक्रियाएं स्थगित रखने हेतु लिखा गया था। इस प्रकार खनन पट्टा स्वीकृति की विशेष शर्त का उल्लंघन किया जाना पाया गया, जिस हेतु वैधानिक चेतना-पत्र जारी किया गया है।

10. जवाब उक्तानुसार ही, पुनरावतर्ती की आवश्यकता नहीं।
11. जवाब संबंधित द्वारा दिया जाना है।
12. जवाब संबंधित द्वारा दिया जाना है।
13. जवाब संबंधित द्वारा दिया जाना है।
14. यह कि प्रतिवेदन दिनांक 12.03.2022 के संबंध में कार्यालय तकनीकी कर्मचारी द्वारा दिनांक 29.09.2022 को मौका जांच की गई, जिसके अनुसार खनन पट्टों में पाई गई कमियों का निराकरण किये जाने हेतु चेतना-पत्र जारी किया गया, जिसकी पालना पट्टाधारी द्वारा दिनांक 02.02.2023 से की गई।
15. जवाब संबंधित द्वारा दिया जाना है।
16. जवाब उक्तानुसार ही।
17. अवैध खनन के संबंध में उपरोक्त वर्णितानुसार कार्यवाई की गई है, जिसकी शास्ती राशि भी पट्टाधारी द्वारा जमा कराई जा चुकी है।
18. पी.आई.एल. दायर किया जाना स्वीकार है, माननीय न्यायालय के आदेश दिनांक 03.02.2023 के संबंध में सम्पूर्ण वस्तुस्थिति/कार्यवाई विवरण अधीक्षण खनि अभियन्ता, जयपुर वृत्त जयपुर को दिनांक 28.07.2023 से प्रेषित की गई।
19. जवाब पैरा 18 में वर्णितानुसार ही।
20. यह कि दिनांक 28.11.2016 को बनाये अवैध खनन प्रकरण में सम्पूर्ण मांग राशि जमा हो चुकी है, जिसका विवरण उक्तानुसार।
21. यह कि उपवन संरक्षक सीकर के पत्र दिनांक 30.01.2012 के अनुसार खनन पट्टा वन सीमा से 42 मीटर दूर है, पट्टाधारी के शपथ-पत्र के संबंध में यह कि पट्टाधारी द्वारा भी शपथ-पत्र में संदर्भ पत्र दिनांक 30.01.2012 का दिया गया है, जिसमें सहवन से वन सीमा से दूरी 48 मीटर अंकित है। डीमार्केशन रिपोर्ट दिनांक 01.01.2013 में टिप्पणी इस प्रकार की गई है कि सीमांकित क्षेत्र वन भूमि के बाहर है एवं कम से कम 25 मीटर की दूरी पर आता है अर्थात् रिपोर्ट न्यूनतम दूरी बताई गई है। वन सीमा से निश्चित दूरी के संबंध में वन विभाग सीकर के पत्र दिनांक 30.01.2012 में दूरी 42 मीटर अंकित की गई है।
22. यह कि खनन पट्टों में लगभग 1 वर्ष से खननकार्य बन्द है, खनन पट्टों से खनिज उत्पादन/निर्गमन किया जाने पर खनिज का निर्गमन विभागीय पोर्टल से जरिये ई-रवन्ना किया जाता है, ऑनलाईन पोर्टल पर खनन पट्टों का रिकार्ड देखा गया, जिसके अनुसार लगभग 1 वर्ष से खनन पट्टों से खनिज उत्पादन/निर्गमन नहीं किया गया है।
23. पट्टाधारी द्वारा अवैध खनन प्रकरण में देय शास्ती सम्पूर्ण जमा कराई जा चुकी है।
24. खनन पट्टों में लगभग 1 वर्ष से खननकार्य बन्द है, के कारण पैरा अस्वीकार है।
25. जवाब संबंधित द्वारा दिया जाना है।
26. टिप्पणी की आवश्यकता नहीं।
27. टिप्पणी की आवश्यकता नहीं।



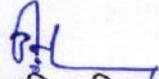
28. अस्वीकार, खनन पट्टा स्वीकृत क्षेत्र के बाहर अवैध खननकार्य किया जाने पर पूर्व में अवैध खनन का पंचनामा बनाया गया है, जिसकी शास्ती राशि जमा कराई जा चुकी है।

#### आधार

1. खनन पट्टों में पाई कमियों पर वैधानिक चेतना-पत्र जारी किया जा रहा है, जिसकी पालना पट्टाधारी द्वारा नहीं की जाने पर खनन पट्टा खण्डित की कार्यवाई की जावेगी।
2. जवाब संबंधित द्वारा दिया जाना है।
3. जवाब संबंधित द्वारा दिया जाना है।
4. जवाब संबंधित द्वारा दिया जाना है।
5. जवाब संबंधित द्वारा दिया जाना है।
6. अवैध खनन की शास्ती पट्टाधारी द्वारा जमा कराई जा चुकी है, वर्तमान में लम्बे समय से खननकार्य बन्द पाया गया है।
7. जवाब संबंधित द्वारा दिया जाना है।
8. जवाब संबंधित द्वारा दिया जाना है।
9. प्रकरण से संबंधित सम्पूर्ण वस्तुस्थिति उक्तानुसार ही।
10. प्रकरण में दिनांक 01.04.2024 से जांच की गई है, जिसमें पाई गई कमियों पर वैधानिक चेतना-पत्र जारी किया जा रहा है।
11. जवाब संबंधित द्वारा दिया जाना है।
12. टिप्पणी की आवश्यकता नहीं।

#### प्रार्थना

1. निरीक्षण दिनांक 01.04.2024 में पाई गई कमियों के निराकरण हेतु वैधानिक चेतना-पत्र जारी किया जा रहा है, जिसकी पालना पट्टाधारी द्वारा नहीं की जाने पर खनन पट्टा खण्डित की कार्यवाई की जावेगी।
2. खनन पट्टों में वर्तमान में खननकार्य बन्द होना पाया गया है, ना ही ब्लास्टिंग किया जाना पाया गया है।
3. वक्त जांच ऐसी किसी प्रोपर्टी का नुकसान होना नहीं पाया गया है।
4. जवाब संबंधित द्वारा दिया जाना है।
5. टिप्पणी की आवश्यकता नहीं।
6. टिप्पणी की आवश्यकता नहीं।
7. टिप्पणी की आवश्यकता नहीं।
8. टिप्पणी की आवश्यकता नहीं।
9. टिप्पणी की आवश्यकता नहीं।

  
सहायक खनि अभियन्ता  
नीमकाथाना

c c(s) 42  
24/12/12

26/

राजस्थान सरकार  
कार्यालय अधीक्षण खनि अभियन्ता, जयपुर वृत्त जयपुर।

दिनांक : /12/12

क्रमांक : अखअ/जय/सीकर/प-73/11/

कार्यालय आदेश

श्री सुरेश कुमार गुर्जर पुत्र श्री रामजीलाल गुर्जर निवासी ग्राम पवाला राजपूत, तहसील कोपूतली, जिला जयपुर के पक्ष में खनन पट्टा स्वीकृत करने हेतु खनि अभियन्ता, सीकर द्वारा अपने पत्र क्रमांक खअ/सीकर/अप्र/ख.प. 95/10/6259 दिनांक 17.12.12 राजस्थान अप्रधान खनिज रियायत नियमावली, 1986 एवं खनिज नीति 2011 के अर्न्तगत खनन पट्टा अनुदान किये जाने हेतु बाबत प्रस्तावित किया गया है। प्रस्तावित क्षेत्र का माईनिंग प्लान अधीक्षण खनि अभियन्ता, जयपुर के पत्र क्रमांक अखअ/जय/एम.पी./162/12/3105 दिनांक 13-12-12 से अनुमोदित किया गया है।

अतः राजस्थान अप्रधान खनिज रियायत नियमावली, 1986 एवं खनिज नीति 2011 जो समय-समय पर संशोधित हुए हैं में उल्लेखित निबन्धनों एवं प्रतिबन्धों के तहत श्री सुरेश कुमार गुर्जर पुत्र श्री रामजीलाल गुर्जर के पक्ष में खनिज चेजा पत्थर का खनन पट्टा स्वीकृत किया जाता है :-

1	क्षेत्र व स्थान	1.00 है० निकट ग्राम कालाखेडा(डूंगर फागनवास), तहसील नीमकाथाना जिला सीकर (भूमि पर वास्तविक सीमांकन के अनुसार ) क्षेत्र भूमि खसरा नम्बर 97/1/1 किस्म गैर मुमकीन पहाड में आता है।
2	खनिज	चेजा पत्थर
3	अवधि	संविदा पंजीयन की तिथी से 30 वर्ष
4	स्थिर भाटक	रुपये 21,000/- (अक्षर रुपये इक्कीस हजार) मात्र वार्षिक किन्तु नियमानुसार प्रत्येक पाँच वर्ष पश्चात् स्थिर भाटक का पुनः निर्धारण स्वतः ही होगा।
5	अधिशुल्क की दर	राजस्थान अप्रधान खनिज रियायत नियमावली, 1986 की प्रथम अनुसूची एवं उसमें समय समय पर होने वाले संशोधनानुसार
6	भूतल भाटक	जैसा कि सम्बन्धित राजस्व अधिकारी द्वारा निश्चित किया जावे एवं राजस्व विभाग द्वारा ही वसूल होगा।
7	प्रतिभूति राशि	वार्षिक स्थिरभाटक की चौथान राशि के तुल्य, प्लेज्ड एन.एस.सी. के रूप में जमा करानी होगी।
8	प्रफोरमेन्स गारन्टी	वार्षिक स्थिरभाटक की चौथान राशि के तुल्य, प्लेज्ड एन.एस.सी. के रूप में या एफ.डी.आर. (राष्ट्रीयकृत बैंक) जमा करानी होगी।
9	वित्तीय आश्वासन	रुपये 15,000/- प्रति है० की दर से कुल रुपये 15,000/- जो राष्ट्रीय बचत पत्र या ए.डी.आर. के रूप में हो।
9	अन्य कर	राजस्थान सरकार एवं केन्द्र सरकार द्वारा जारी नियमों एवं उनमें समय समय पर होने वाले संशोधनानुसार

10 अन्य शर्त :-

राजस्थान अप्रधान खनिज रियायत नियमावली, 1986 एवं खनिज नीति 2011 एवं उसमें समय-समय पर होने वाले संशोधनों एवं पट्टा संविदा की शर्तों के अनुसार मान्य होगा।

अनुमोदित पर्यावरण प्रबन्धन योजना के तहत अनुमोदित होने वाले कलस्टर के पर्यावरण प्रबन्धन योजना की शर्तों की पालना करेगा एवं कलस्टर की सोसायटी पंजिकृत होने पर उसका सदस्य बनेगा एवं पर्यावरण शुल्क जलो भी बनेगा अदा करेगा।

3. यदि वर्तमान में आवेदित आवेदन पत्राधारियों अथवा भविष्य में अन्य आवेदकों द्वारा इस क्षेत्र में पूर्वक्षण कार्य किया जाता है तो आवेदक, अन्य आवेदकों को पूर्वक्षण कार्य करने में कोई बाधा उत्पन्न नहीं करेगा एवं यदि खनिज बेसमेटल के लिए खनन पट्टा स्वीकृत किया जाता है तो उस स्थिति में आवेदक/ पट्टाधारी को क्षेत्र बिना किसी मुआवजे के अधिर्पित करना होगा।

4. खनन कार्य इकोफ्रेंडली माईनिंग प्लान एवं अनुमोदित माईनिंग प्लान के अनुसार करना होगा।

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5. नियमानुसार राजस्थान राज्य-प्रदूषण नियंत्रण मण्डल से कन्सेन्ट प्राप्त करना होगा।
6. स्वीकृतिधारी को स्वीकृत आदेश-प्राप्ति के पश्चात् नियम 19 के तहत संविदा निष्पादन एवं पंजीयन निर्धारित समयावधि में करायेगा अन्यथा बाद अवधि स्वीकृति स्वतः ही प्रतिसंहत (रिवोक) मानी जावेगी।
7. आवेदक क्षेत्र में खनन कार्य जब तक आरम्भ नहीं करेगा जब तक कि वह खनन पट्टे की निष्पादित संविदा का पंजीयन नहीं करवा लेवे अथवा राज्य सरकार की इस सम्बन्ध में विशेष आज्ञा न हो।
8. केन्द्र सरकार व राज्य सरकार द्वारा जारी विभिन्न आदेशों की स्वीकृतिधारी तदनुसार पालना करेगा तथा वन एवं पर्यावरण अधिनियम की पालना करेगा।
9. स्वीकृतिधारी विस्फोटक नियम/अधिनियम तथा खान सुरक्षा नियमों/ मैटलीफैरस माईन्स रेगुलेशन एक्ट, 1961 के प्रावधानों के अनुसार आवश्यक पूर्ण सक्षम स्वीकृति एवं तकनीकी व्यक्तियों के निर्देशन में ही खनन कार्य करेगा।
10. स्वीकृतिधारी उक्त खसरा नम्बरों को खसरा मैप पर तरमीम करावेगें।
11. माईन्स रूल्स 1955 में श्रमिकों हेतु दिये गये चिकित्सा उपकरण, श्रमिक कल्याण सुविधाएँ एवं नियुक्ती की अन्य शर्तों के सम्बन्ध में दिये गये प्रावधानों एवं नियम जो खान में कार्यरत श्रमिकों पर लागू होते हैं, की पालना की जावेगी।
12. खनन के दौरान उत्पन्न उपरी मृदा समुचित प्रकार से रखी जावेगी एवं उसका उपयोग वृक्षारोपण में किया जावेगा।
13. खान का मलबा उपयुक्त भूमि जो कि खनिज रहित हो में डाला जावेगा एवं उपशिष्ट/मलबे के डालने का स्थान खनि अभियन्ता द्वारा अनुमोदित किया जावेगा।
14. जिन-जिन क्षेत्रों में से खनिज निकाल लिया गया है, उनका प्रत्यास्थापन जैसा कि निदेशक महोदय उचित समझेगें, पट्टेधारी द्वारा किया जावेगा।

**विशेष शर्त :-** उपवन संरक्षक के पत्र दिनांक 30.1.12 के अनुसार राज्य सरकार के परिपत्र दिनांक 20.8.10 प्रावधानानुसार खनन कार्य करने से पूर्व खननकर्ता द्वारा वन सीमा की ओर वाली खान की सीमा पर पक्की दिवार का निर्माण कराने के बाद ही खनन कार्य प्रारम्भ करेगा।

अधीक्षण खनि अभियन्ता,

जयपुर वृत जयपुर।

दिनांक 20/12/12

क्रमांक:- समसंख्यक/3369

प्रतिलिपि प्रतिलिपि निम्न को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित है :-

1. श्रीमान् संभागीय आयुक्त, राजस्व विभाग, जयपुर को राजस्व विभाग के परिपत्र क्रमांक 3(4) राज-6/08/11 दिनांक 21.7.08 के क्रम में स्वीकृत क्षेत्र का नक्शा, विवरण सूची, खसरा नक्शा व जमाबन्दी की प्रति के प्रेषित है।
2. श्रीमान् जिला कलक्टर, सीकर को राजस्व विभाग के परिपत्र क्रमांक 3(4) राज-6/08/11 दिनांक 21.7.08 के क्रम में स्वीकृत क्षेत्र का नक्शा, विवरण सूची, खसरा नक्शा व जमाबन्दी की प्रति के प्रेषित है।
3. खनि अभियन्ता, सीकर को उनके पत्र क्रमांक खअ/अज/अप्र/ख.प. 95/10/6259 दिनांक 17.12.12 के सन्दर्भ में भेजकर निर्देशित किया जाता है कि आवेदक से नियमों के अन्तर्गत समयावधि में संविदा निष्पादन की समस्त औपचारिकताओं की पूर्ती करवाई जाकर संविदा का निष्पादन/पंजीयन करवाया जाकर ज्ञापन की प्रति इस कार्यालय को भिजवावे तथा संविदा में अन्य शर्तों के साथ विशेष शर्त भी अंकित की जावे।
4. तहसीलदार, नीमकाथाना।
5. श्री सुरेश कुमार गुर्जर पुत्र श्री रामजीलाल गुर्जर निवासी ग्राम पवाला राजपूत, तहसील कोपूतली, जिला जयपुर।
6. गार्ड फाईल।

अधीक्षण खनि अभियन्ता,  
जयपुर वृत जयपुर

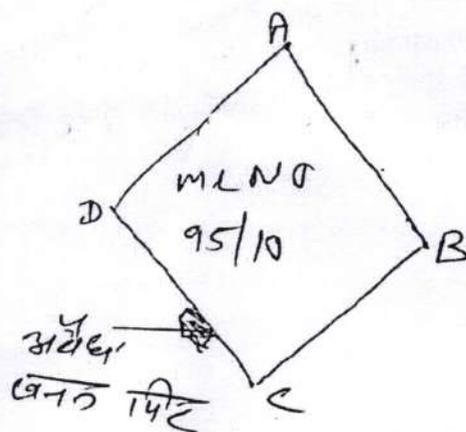
राजस्थान सरकार  
कानूनी सहायक जमीन अधिनियम, नीमकावाना

विक्रय जॉय रिपोर्ट

आज दिनांक 28-11-16 को कानूनी सहायक अधिनियम  
नं. 15/1951 नीमकावाना ML-95/10/16/2537 दिनांक  
24-11-16 की अनुपालना में विक्रय जॉय सहायक डी.  
भागीरथ गुजर निवासी जगजोडा तहसील नीमकावाना  
के द्वारा दिए गए अधिनियम एम एम. 95/10 के माध्यम  
अर्थात् खनन बिना खनना अधिकार के नाजायज रूप  
से खनन करने की विक्रय जॉय बाधक निकर आन  
द्वारा जागतिकता में स्थित खनन परत संख्या 95/10  
पर जोड़े पर पहुँचे।

सर्वप्रथम खननी बिन्दु से जपस 72 H से  
खनन परत को अक्षीमांक कर सीमा लगभग को  
स्थापित किया गया। खनन परत की C-D सीमा  
रेखा के बाहर अर्थात् खनन का होना पाया गया  
जिसकी गठान जपस-72H, कंप्यूट व फीते व  
डाटा की गई। जिसकी लम्बाई लगभग 6 मी. लम्बा, पत्थर  
गोला व 3 मीटर ऊँचाई है।

N  
↑  
नजरी नम्बरा  
CC&ST  
अर्थात् खननी बिन्दु  
28/11



गणना: -

आवेध खनन पिट का मापन

$$= 6 \times 4 \times 3$$
$$= 72 \text{ मी}^3$$

आवेध खनन का निकाले गए खनिज की मात्रा  
(रत में) =  $72 \times 1.4 = 100.8 \text{ MT}$

इस प्रकार उक्त खनन पट्टे से खनिज  
पेजा प्रकृत का लगभग 100.8 MT आवेध  
खनन का निगमित किया जाना पाया गया।

मैके पर मिले पर्याधारी प्रतिलिपि मेश  
खावडी 51<sup>न</sup> श्री जगदीश कावडी निवासी पुद्दाला  
तहसील कोटपुलगी जिला जयपुर से मैके पर  
रिकार्ड के बारे में पूछाछ करने पर खला  
बुक 501501 से 501550 पानुत की गई। खालेम  
खला संख्या 501526 दिनांक 28-11-16 को  
समय 1:00 PM पर करी इश पाली गयी। मैके  
पर पर्याधारी ~~इसे~~ <sup>को</sup> खला मथा से खनन  
पट्टे से बाहर गविष्य मे आवेध खनन  
वही को मैके पर साइन बोर्ड लगा हुआ  
पाया गया। मिलार विधीरित साइन के को  
इश नहीं मिले।

मैके पर रिपोर्ट पढी - कुतल खला  
के लिए कहा गया।

पर्याधारी प्रतिलिपि  
के इलाका से  
के खनन किया।

पुद्दाला  
- जगदीश कावडी  
निवासी

पुद्दाला  
को  
9-11-16  
की



## Government of Rajasthan

DEPARTMENT OF MINING &amp; GEOLOGY, RAJASTHAN

Challan Number 243140

**Challan Date**

06-Dec-2017

**Treasury**

Neem ka Thana

**Collected For**

AME,Neem Ka Thana

**Collected At**

Assistant Mining Engineer

Neem ka Thana

**Financial Year**

2017-2018

**Mineral**

MasonryStone

**Fee Details :** Unauthorised  
Mining (Cost of Mineral)

GRN	19997842
BANK CODE	0006326
BANK REFERENCE No.	IK00JVOGI8
CIN	000632602141706122017
PAID Date	06-Dec-2017 04:03:24 PM
PAID AMOUNT (IN RS.)	35300.00
TRANSACTION STATUS	Deposited

ML No - ~~444~~ 95/2010

(अदालत खर्च के लिए)

CCP  
8)

## राजस्थान-सरकार

कार्यालय सहायक खनि अभियन्ता, खान एवं भू-विज्ञान विभाग, नीमकाथाना

—:खान निरीक्षण प्रतिवेदन:—

आज दिनांक 01.04.2024 को माननीय राष्ट्रीय हरित प्राधिकरण, सेन्ट्रल जॉन भोपाल में विचाराधीन ऑरिजनल एप्लीकेशन 27/2024 (सीजेड) कैलाश वनाम स्टेट ऑफ राजस्थान एण्ड अदर्स में श्री सुरेश कुमार गुर्जर पुत्र श्री रामजीलाल निवासी पवाला राजपूत तहसील कोटपूतली (राज.) के पक्ष में धृत खनन संख्या 95/2010 निकट ग्राम कालाखेड़ा (डुंगरफागनवास) तहसील पाटन जिला नीमकाथाना में वास्ते खनिज चेजा पत्थर क्षेत्रफल 1.00 हेक्टेयर की अद्योहरस्ताक्षरकर्ता द्वारा मय तकनीकी कर्मचारियों के साथ निरीक्षण कर जांच की गई, जिसके अनुसार वस्तुस्थिति निम्नानुसार है:—

1. मौके पर वर्तमान में खनन पट्टा क्षेत्र में खनन कार्य बन्द पाया गया। मौके पर झाड़ फूस ऊगी हुई है तथा खनन क्षेत्र के खनन पिट में पानी भरा हुआ है। पूर्व में भी कार्यालय के तकनीकी कर्मचारी द्वारा दिनांक 30.01.2023 को किये गये निरीक्षण में उक्त खनन पट्टा क्षेत्र में खनन कार्य बन्द पाया गया था। इस प्रकार करीब लगभग 1 साल से खनन पट्टे में खननकार्य बन्द है। खननपट्टा क्षेत्र में वन सीमा की ओर पक्की दीवार का निर्माण नहीं किया जाना पाये जाने पर इस कार्यालय के पत्र क्रमांक:— सखअ/नीम/अप्र/खप-95/2010/1245 दिनांक 08.01.2023 द्वारा नोटिस दिया जाकर वन सीमा की ओर आने वाली खान की ओर पक्की दीवार का निर्माण कर, इस कार्यालय को सूचित करें एवं उक्तानुसार पालना किये जाने तक समस्त खनन संक्रियाएं स्थगित रखने हेतु लिखा गया था। इस प्रकार खनन पट्टा स्वीकृति की विशेष शर्त का उल्लंघन किया जाना पाया गया।
2. खनन पट्टे की सीमा रेखा बी-सी जो कि वन सीमा की ओर है, कि तरफ पट्टाधारी द्वारा खनन पट्टा स्वीकृत क्षेत्र के बाहर अवैध खनन नहीं किया जाना पाया गया है।
3. मौके पर खनन पट्टा क्षेत्र में खनन कार्य पिछले 1 साल से बन्द है। अतः किसी प्रकार की ब्लारिंटिंग कार्य इत्यादि नहीं किया जा रहा है। इस सम्बन्ध में खान सुरक्षा निदेशक अजमेर क्षेत्र-2 अजमेर ने अपने पत्र क्रमांक:— अज.-2/निदे./2024/546 दिनांक 27.03.2024 से अवगत कराया है कि पट्टेधारी द्वारा Notice of opening in form 1 में खान सुरक्षा निदेशालय में नहीं दिया गया, न ही लेबर आइडेंटिफिकेशन नम्बर (LIN) बना हुआ है और ना ही खान प्रबन्धक की नियुक्ति की गई है। अतः जब तक कोई खनन कार्य नहीं करें, जब तक उचित अहर्ताप्राप्त प्रबन्धक की नियुक्ति नहीं हो जाती है।
4. पट्टेधारी द्वारा स्वीकृत क्षेत्र में ओपन कास्ट विधि से एक खनन पिट में खनन कार्य किया गया है। उक्त पिट में बेंच बनी हुई नहीं पाई गई, जिसकी साईज करीब 73-92 मीटर x 72-90 मीटर x 20-25 मीटर गहराई पायी गई। वर्तमान में उक्त पिट में नीचे पानी भरा हुआ पाया गया। मौके पर अनुमोदित माईनिंग स्कीम अनुसार बेंचेज नहीं बनाकर खननकार्य किया गया है व ना ही बेंच में स्लॉप बनाया गया है, बेंच पूरी तरह वर्टीकली सीधी है व कहीं कहीं पर ऑवर हेगिंग भी पायी गई, जो की ई.सी. की शर्त संख्या 15 का उल्लंघन है।
5. खान से निकलने वाली टॉप सॉईल को अलग से अनुमोदित माईनिंग प्लान के अनुसार स्टॉक नहीं किया गया है, जो कि ई.सी. की शर्त संख्या 12 का उल्लंघन है।
6. खान से निकलने वाले मलबे का अनुमोदित माईनिंग प्लान के अनुसार न डालकर अन्यत्र खान पर्यटकों के लिए खान को डाला गया है, जो कि ई.सी. की शर्त संख्या 14 का उल्लंघन है।

खान पर्यटकों के लिए खान को डाला गया है

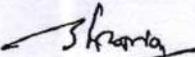
82

राजस्थान

42

7. खनन पिट व डम्पिंग यार्ड के चारों ओर कोई garland drain settling tanks, check dams नहीं बनाये गये हैं, जो कि ई.सी. की शर्त संख्या 16 का उल्लंघन है।
8. पट्टेधारी द्वारा कोई वृक्षारोपण का कार्य नहीं किया जाना पाया गया, जो ई.सी. की शर्त संख्या 18 का उल्लंघन है।
9. गौके पर खननपट्टे के सीमा स्तम्भ ए, सीमा स्तम्भ सी व सीमा स्तम्भ डी बना हुआ है। सीमा स्तम्भ बी गौके पर बना हुआ नहीं पाया गया, जिसे बनाने हेतु पट्टेधारी को गौके पर पाबन्द किया गया।
10. गौके पर खनन पट्टे का साईन बोर्ड नहीं लगा हुआ पाया गया।
11. खनन पट्टे की बी-सी लाईन के पूर्व दिशा में ग्राभीण सड़क गुजरती है, जिसकी खनन पट्टा सीमा रेखा से दूरी लगभग 40 मीटर है। आर.एम.एम.सी.आर.-2017 के नियम-28(1)(xvii) के अनुसार ग्राभीण सड़क से 10 मीटर की दूरी पर खनन संक्रियाएं अनुमत हैं।
12. खनन पट्टे के स्वीकृत क्षेत्र के आस-पास कोई आवादी क्षेत्र नहीं है। मुख्य आवादी लगभग एक किलोमीटर दूर गाँव कालीखेड़ा की है।
13. पिछले एक वर्ष में खनन पट्टा क्षेत्र में खनन कार्य बन्द है, जिससे खनन पट्टा क्षेत्र में कोई ब्लारिस्टिंग कार्य नहीं किया जा रहा है।
14. पट्टेधारी द्वारा खनन पट्टे की लाईन बी-सी व लाईन सी-डी, जो वन क्षेत्र की तरफ पड़ती है, जिसके कारण उक्त खनन पट्टे की उपवन संरक्षक रीकर द्वारा अनापत्ति प्रमाण पत्र एफ(0)2010/एन.ओ.सी/उवससी/1028 दिनांक 30.01.2012 से जारी होने के उपरान्त ही कार्यालय द्वारा स्वीकृत किया गया है, जिसमें खनन पट्टे निकटतम पिलर से वन सीमा की न्यूनतम दूरी 42 मीटर है। पट्टेधारी द्वारा उक्त अनापत्ति प्रमाण-पत्र व खनन पट्टा स्वीकृति की शर्त अनुसार खननकार्य करने से पूर्व वन सीमा की ओर खान की सीमा पर पक्की दीवार का निर्माण कराने के बाद ही खननकार्य किया जाये। पट्टाधारी द्वारा खनन पट्टा स्वीकृत क्षेत्र के बाहर अतिक्रमण कर खनिज चेजा पत्थर की अनुमानित मात्रा 100.80 मै.टन का अवैध खनन कर निर्गमन किया जाने पर कार्यालय के तकनीकी कर्मचारी द्वारा दिनांक 28.11.2016 को राशि रु 35,300/- का मौका पंचनामा बनाया गया, जिसकी शास्ती राशि पट्टेधारी द्वारा जरिये जी.आ.एन. नम्बर 19997842 दिनांक 06.12.2017 से कार्यालय के राजकोष में जमा कराये जा चुके हैं।

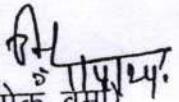
उक्तानुसार मौका रिपोर्ट बनाई जाकर हस्ताक्षर किये गये।

  
(श्रवण सिंह)

खनिकार्यदेशक-प्रथम

  
(हरपाल सिंह)

खनिकार्यदेशक-प्रथम

  
(अशोक वेंमा)

सखअ नीमकाथाना

general or specific as may be attached to such permissions. The said distance of forty five meters shall be measured in the case of public roads (excluding mines approach road or village roads), railway, reservoir or canal horizontally from the outer toe of the bank or the outer edge of the cutting, as the case may be and in case of a building, horizontally from the plinth thereof;

- (xvii) The lessee or licensee shall not, in the case of mines approach road or village roads (including any track shown in the revenue record as village road), allow any working to be carried on within a distance of ten meters of the outer edge of the cutting except with the previous permission of the Collector or any other officer duly authorized by the State or Central Government in this behalf and otherwise than in accordance with such directions, restrictions and additions, either general or specific, which may be attached to such permission;
- (xviii) The lessee or licensee shall not pay a wage less than the minimum wages prescribed by the Central or the State Government under the Minimum Wages Act, 1948;
- (xix) The lessee or licensee shall intimate to the Mining Engineer or Assistant Mining Engineer concerned about any change of,
- (a) one form of business organization to another form of business organization i.e. proprietorship, partnership, limited liability partnership, private limited company, public limited company or any form of business activities recognized by any law to another form of business organization;
  - (b) change in partner of a partnership firm;
  - (c) the transfer of shares in a company, resulting in the change of control of management or ownership right of the said company;
  - (d) merger or amalgamation of one company into another company; and
  - (e) change of a private limited company to limited company,

as the case may be, within sixty days from the date of commencement of these rules or from the date of such change, whichever later:

Provided that if the lessee or licensee fails to intimate the above mentioned change within the specified time, same may be submitted on payment of late fee at the rate of rupees five hundred per day of delay, subject to maximum of rupees two lacs;

- (xx) The lessee or licensee may, after paying the rents and royalties payable hereunder or under the lease deed or licence, on the expiry or termination of the lease or licence term or within three calendar months thereafter, take down and remove for its own benefit, all or any mineral excavated during the currency of the lease or licence, engines, machinery, plant, buildings structures, tramways, railways

(26) The lessee / lessees shall not work or carry on or allowed to be worked or carried on at any point within a distance of 45 meters from any railway line except with the previous written permission of the Railway Administration concerned or from any reservoir, canal or other public works or buildings or inhabited site except with the previous permission of the Collector or any other officer authorised by the Government in this behalf and otherwise than in accordance with such instructions, restrictions and conditions either general or special as may be attached to such permissions. The said distance of 45 meters shall be measured in the case of railway, reservoir or canal horizontally from the outer toe of the bank or the outer edge of the cutting as the case may be and in case of a building horizontally from the plinth thereof;

**Explanation:** for the purpose of this clause:

- (1) The expression Railway, Administration shall have the same meaning as defined in the Indian Railway Act, 1890 by sub-section (4) of section 3 of that Act;
- (2) "Public Road" shall mean a road which has been constructed or artificially surfaced as distinct from a track resulting from repeated use<sup>1</sup>[:]

<sup>2</sup>[Provided that in case of mining approach road, the safe distance prohibiting mining activity shall be taken as 10 meter from the center of the road on both sides.]

(27) If any area out of the leased area is declared as a protected area under the Ancient Monuments Preservation Act, 1904 the lessee shall have to deliver the possession back to the State Government without claiming any compensation for the area;

(28) The lessee / lessees shall deliver to or permit to be taken by the representative of the Government, a sample or samples of all rocks found on Mines or raised there from and all intermediate and finished products sold or intended for sale by the lessee / lessees;

(29) The Lessee / lessees shall abstain from entering upon the surface of any occupied Government land or of any private land comprised within the leased area without previously obtaining the consent of the occupant in writing;

<sup>3</sup>[(30) The lessee / lessees shall inform the Mining Engineer / Assistant Mining Engineer Concerned about opening any new quarry or depot in the leased area within 7 days of doing so;]

- 
- 1. Substituted by Rajasthan Gazette Extraordinary dated 02/11/2012
  - 2. Added by Rajasthan Gazette Extraordinary dated 02/11/2012
  - 3. Substituted by Rajasthan Gazette Extraordinary dated 12/08/1994
-

<sup>1</sup>[(31) The competent authority may with the prior approval of the Government impose such special conditions(s) as deemed necessary, in the interest of mineral development;]

<sup>2</sup>[(32) In case of mining lease of mineral bajri, the lessee / lessees shall abstain from mining beyond depth of three meters from the surface and below the water level of river / nallah and shall work in such a manner that natural flow path of river / nallah is not altered;]

### 18A Lapsing of leases:-

- (1) Subject to the other conditions of this rule where mining operations are not commenced within two years from registration of the lease or is discontinued for a continuous period of two years after commencement of such operations, the Government shall, by an order, declare the mining lease as lapsed and communicate the declaration to the lessee.
- (2) Where a lessee is unable to commence the mining operation within a period of two years from the date of registration of the lease, or discontinues mining operations for period exceeding two years for reasons beyond his control, he may submit an application to Mining Engineer / Assistant Mining Engineer explaining reasons of the same at least three months before expiry of such period.
- (3) Every application under sub rule (2) shall be accompanied by a fee of Rs. <sup>3</sup>[5000/-].
- (4) The Government may on receipt of application made under sub rule (2) and on being satisfied about the adequacy and genuineness of reasons for the non-commencement of mining operations or discontinuance thereof, pass an order before the date on which the lease would have otherwise lapsed, extending or refusing to extend the period of the lease.  
Provided that where the Government on receipt of an application under sub rule (2) does not pass an order before the expiry of the date on which the lease would have otherwise lapsed, the lease shall be deemed to have been extended until the order is passed by the Government or until a period of one year, whichever is earlier.
- (5) Every application under sub rule (2) shall be entered in the register kept for this purpose and a receipt shall be given to the applicant.

1. Added by Rajasthan Gazette Extraordinary dated 12/08/1994
2. Added by Rajasthan Gazette Extraordinary dated 25/05/2012
3. Substituted by Government Notification dated 18/12/2004

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95/10 01-

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॥ कार्यालय उप वन संरक्षक, मरुरथल वनारोपण एवं चारागाह विकास, सीकर ॥

क्रमांक :- एफ ( ) 2010/एनओसी/उवसंसी/1028

दिनांक :- 30/1/12

निमित्त :- खनि अभियन्ता  
सीकर ।

विषय :- आवेदन पत्र वास्ते खनिज चेजा पत्थर क्षेत्र 1 है. निकट ग्राम  
कालाखेड़ा (डूंगर फागणवास) तह. नीमकाथाना जिला सीकर द्वारा श्री  
सुरेश कुमार एम.एल. नं. 95/2010

सन्दर्भ :- आपका पत्रांक 5593 दि. 10-10-2011

महोदय,

उपरोक्त विषयान्तर्गत लेख है कि आपके द्वारा भेजे गये खनिज आवेदन पत्र के  
संबंध में निम्नानुसार लेख है :-

वन भूमि/वृक्षारोपण क्षेत्र संबंधी तथ्यात्मक रिपोर्ट

खनि अभियन्ता सीकर द्वारा उनके पत्रांक 5593 दि. 10-10-2011 द्वारा प्रेषित  
आवेदन अनुसार खनन पट्टा संख्या 95/2010 हेतु पृष्ठांकित भूमि ग्राम डूंगर फागणवास के  
खसरा नम्बर 97/1/1 में गिरती है ।

आवेदित क्षेत्र की सीमांकन स्थिति (जी.पी.एस.रिडिंग) निम्न प्रकार है :-

क्र.सं.	बिन्दु संख्या	लेटीट्यूट	लोगीट्यूट	एलटीट्यूट
1	A	N27°-42'-34.5"	E75°-59'-43.7"	399 मीटर
2	B	N27°-42'-32.4"	E75°-59'-46.4"	404 मीटर
3	C	N27°-42'-29.9"	E75°-59'-44.1"	402 मीटर
4	D	N27°-42'-32.2"	E75°-59'-41.3"	402 मीटर

उक्त आवेदित क्षेत्र की वन भूमि/वनारोपण क्षेत्र संबंधी तथ्यात्मक रिपोर्ट निम्न प्रकार है:-

1- आवेदित क्षेत्र वन क्षेत्र नहीं है ।

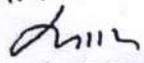
2- वन सीमा से ~~लगभग~~ 42 मीटर दूर हैं ।

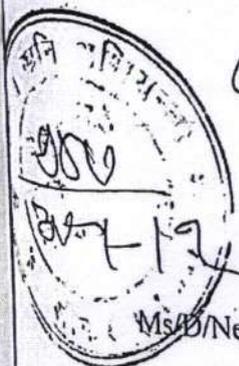
अतः राज्य सरकार के परिपत्र दिनांक 20-8-10 प्रावधानानुसार खनन कार्यकरने  
से पूर्व खननकर्ता द्वारा वन सीमा की ओर वाली खान की सीमा पर पक्की दीवार का निर्माण  
कराने के बाद ही खनन कार्य प्रारम्भ करने की स्वीकृति दी जाये ।

वन, खनिज विभाग द्वारा संयुक्त सर्वे का फोटो भी साथ भिजवाया जा रहा है ।

संलग्न :- उक्तानुसार

भवदीय

  
उप वन संरक्षक  
सीकर



राजस्थान सरकार

आयुक्तिक सहायक स्वनि अभिभाग, नीमडाभाना

मौका निरीक्षण रिपोर्ट

cc-I  
पट्टाधार के लिए  
30.01.23

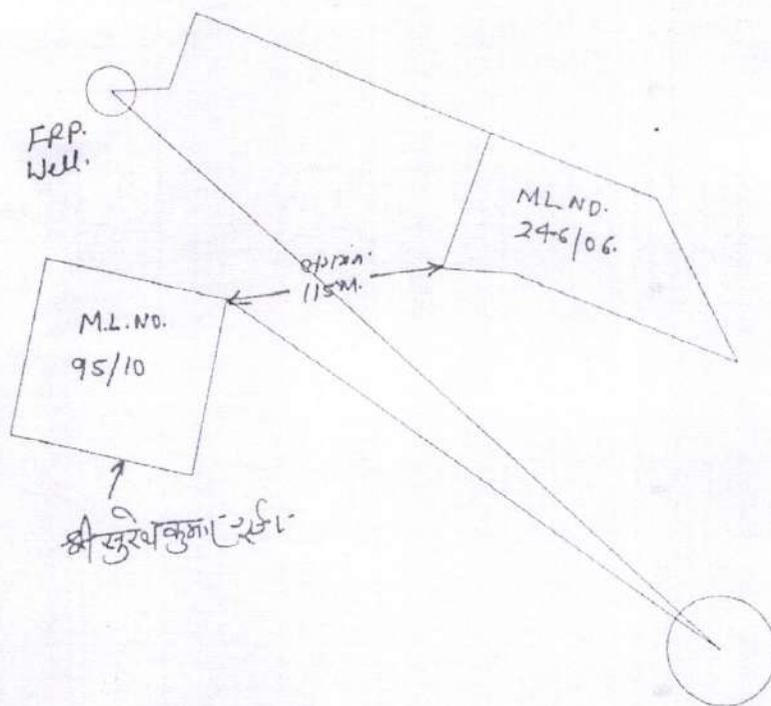
आज दिनांक 30.01.2023 को अधीनस्थ अधिकारी द्वारा आयुक्तिक सहायक स्वनि/नीम/सी.टी-1/95/10/2023/1244 दिनांक 30.01.23 की पालना में निकट ग्राम डूंगर फागनवास तहसील नीमडाभाना जिला सीकर में स्वीकृत खनन पट्टा संख्या 95/10 वाले खनिज भूजा पट्टा क्षेत्रफल 1.00 हेक्टर जो श्री सुरेश कुमार गुप्तर के पक्ष में स्वीकृत होकर प्रभावशील है का मौका निरीक्षण किया गया।

मौके पर वस्तु निरीक्षण खनन पट्टाधारी/उत्तमिधि उपस्थित नहीं मिला और खनन पट्टा क्षेत्र में खनन कार्य बन्द पाया गया। मौके पर खनन पट्टा से 40 मीटर दूरी पर जामर पक्की सड़क गुजर रही है जो ग्राम रैला से डूंगरफागनवास होते हुए कालाखेडा गांव में जा रही है। खनन पट्टा क्षेत्र से वन सीमा की ओर पक्की डीवाल का निर्माण नहीं किया गया है। मौके पर खनन पट्टा क्षेत्र से लगभग 115 मीटर दूरी पर अन्य खनन पट्टा संख्या 246/06 स्वीकृत है और खनन पट्टा क्षेत्र से लगभग 300 मीटर दूरी पर कोई भी आबादी नहीं है। खनन पट्टा क्षेत्र में खनन कार्य सड़क से 45 मीटर दूरी छोड़कर किया गया है। अतः आयुक्तिक सहायक से पट्टाधारी को पक्की डीवाल बनाने के लिए एवं खनन संक्रिया बन्द करने हेतु नोटिस जारी किया जाना उचित होगा। रिपोर्ट बनायी जाकर दरतासत भिजे गये। रिपोर्ट भीमान की अवलोकनार्थ एवं अभिभाग कार्रवाई हेतु पेश है।

30.01.23  
Surya  
DME/NKT

ASSISTANT MINING ENGINEER - NEEMKATHANA

COMPOSITE MAP OF ML. NO. 95/10 Suresh Kumar Gujar and  
ML. 246/06 - M/s. Balaji Minerals - N/v. Durgasagenwas. (Kaliabera).  
Teh. Neemkathana. (Sikot)



30.01.23  
Surveyed  
AMENKT

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30.01.2023  
AME (NKT)

राजस्थान सरकार

कार्यालय सहायक खनि अभियन्ता, खान एवं भू-विज्ञान विभाग, नीमकाथाना  
दूरभाष व फ़ैक्स : 01574-231810 E-mail: ame.neemkathana@rajasthan.gov.in

क्रमांक:सखअ/नीम/अप्र/खप-95/2010/1245

दिनांक: 30.01.2023

प्रेषित:-

श्री सुरेश कुमार गुर्जर पुत्र श्री रामजीलाल गुर्जर  
निवासी-ग्राम पवाला राजपूत तहसील कोटपूतली  
जिला-जयपुर (राज.)।

विषय:-खनन पट्टा संख्या-95/2010 वास्ते खनिज चेजापत्थर क्षेत्रफल 1.00  
हेक्टेयर निकटग्राम कालाखेड़ा (डूंगरफागनवास) तहसील नीमकाथाना जिला  
सीकर बाबत।

महोदय,

उपरोक्त विषयान्तर्गत लेख है कि खनन पट्टा संख्या-95/2010 निकटग्राम  
कालाखेड़ा (डूंगरफागनवास) में उपवन संरक्षक सीकर के पत्रांक 1028 दिनांक  
30.01.2012 द्वारा जारी वन विभाग की अन्नापत्ति पत्र में अंकित शर्त अनुसार खनन  
पट्टा क्षेत्र वन सीमा से 42 मीटर की परिधि में अवस्थित होने के कारण राज्य सरकार  
के परिपत्र दिनांक 20.08.2010 के प्रावधानानुसार खनन कार्य प्रारम्भ करने से पूर्व आप  
द्वारा वन सीमा की ओर आने वाली खान की ओर पक्की दीवार का निर्माण करने के  
पश्चात् ही खनन कार्य किया जाना था परन्तु आप द्वारा उक्तांकित शर्त की पालना किये  
बिना ही खनन कार्य किया गया है, जो सविदा की शर्तों का उल्लंघन है।

अतः आपको 30 दिवसीय वैधानिक चेतना-पत्र जारी कर लेख है कि चेतना-पत्र  
प्राप्ति के 30 दिवस में वन सीमा की ओर आने वाली खान की ओर पक्की दीवार का  
निर्माण कर, इस कार्यालय को सूचित करें तथा उक्तानुसार पालना किये जाने तक  
समस्त खनन संकियाएँ स्थगित रखे अन्यथा नियमानुसार कार्यवाही अमल में लाई जावेगी,  
सो सूचित रहें।

भवदीय

30.01.2023

(अमीचन्द दुहारिया)

सहायक खनि अभियन्ता

नीमकाथाना

दिनांक 30.01.2023

क्रमांक:सम/1246

प्रतिलिपि:-सर्वेयर कार्यालय हाजा को दी जाकर लेख है कि पट्टाधारी को उक्तानुसार  
पालना किये जाने हेतु पाबंद कर, मौका रिपोर्ट प्रस्तुत करें।

2/2/2023

30.01.2023

सहायक खनि अभियन्ता

नीमकाथाना

cc 9/1-5

## राजस्थान सरकार

कार्यालय सहायक खनि अभियन्ता, खान एवं भू-विज्ञान विभाग, नीमकाथाना

दूरभाष: 01574-231810

E-mail:- ame.neemkathana@rajasthan.gov.in

क्रमांक: सखअ/नीम/अप्र/खप-95/2010/ 528

दिनांक: 04.04.2024

प्रेषित:-

श्री सुरेश कुमार गुर्जर पुत्र श्री रामजीलाल गुर्जर  
निवासी-ग्राम पवाला राजपूत तहसील कोटपूतली  
जिला-जयपुर (राज.)।

विषय:-खनन पट्टा संख्या-95/2010 वास्ते खनिज चेजापत्थर क्षेत्रफल 1.00 हेक्टेयर  
निकटग्राम कालाखेड़ा (डूंगरफागनवास) तहसील पाटन जिला नीमकाथाना में  
पाई गई कमियों हेतु 30 दिवसीय वैधानिक चेतना-पत्र।

महोदय

उपरोक्त विषयान्तर्गत लेख है कि आपके पक्ष में धृत खनन पट्टा क्षेत्र का मौका निरीक्षण अद्योहस्ताक्षरकर्ता द्वारा मय कार्यालय तकनीकी कर्मचारियों के दिनांक 01.04.2024 को किया जाने पर निम्नानुसार कमियां पाई गई है:-

1. खनन पट्टे में उपवन संरक्षक सीकर के पत्र दिनांक 30.01.2012 की शर्त अनुसार वन सीमा की ओर वाली खान की सीमा पर पक्की दीवार का निर्माण किया जाना है, जिसकी पालना आदिनांक तक नहीं की गई है, पालना सुनिश्चित करें।
2. खनन पट्टे में खननकार्य 1 वर्ष से बन्द है अर्थात् खनन संक्रियाएं प्रारम्भ नहीं किये जाने से खनन पट्टा निष्क्रिय की श्रेणी में आता है, जो आर.एम.एम.सी.आर.-2017 के नियम-28 एवं संविदा की शर्त संख्या-21 का उल्लंघन है।
3. मौक पर अनुमोदित माईनिंग स्कीम अनुसार बैन्चेज नहीं बनाकर खननकार्य किया गया व ना ही बेन्च में स्लॉप बनाया गया है, बेन्च पूरी तरह वर्टीकली सीधी है व कहीं-कहीं पर ऑवर हेगिंग भी पायी गई, जो अनुमोदित माईनिंग प्लान के अनुसार नहीं है।
4. खनन से निकलने वाली टॉप सॉयल को अलग से अनुमोति माईनिंग प्लान के अनुसार स्टॉक नहीं किया गया है, जो की ई.सी. की शर्त संख्या-12 का उल्लंघन है।
5. खान से निकलने वाले मलबे का अनुमोदित माईन प्लान के अनुसार न डालकर अन्यत्र खनन पट्टे की लाईन सी-डी के बाहर डाला गया है, जो की ई.सी. की शर्त संख्या-14 का उल्लंघन है।
6. खनन पिट व डम्पिंग यार्ड के चारों ओर कोई Garland drain settling tanks, check dams नहीं बनाये गये हैं, जो की ई.सी. की शर्त संख्या-16 का उल्लंघन है।
7. वृक्षारोपण का कार्य नहीं किया जाना पाया गया, जो ई.सी. की शर्त संख्या-18 का उल्लंघन है।
8. सीमा स्तम्भ बी मौके पर बना हुआ नहीं पाया गया।
9. मौके पर खनन पट्टे का साईन बोर्ड नहीं लगा हुआ पाया गया।  
साथ ही कार्यालय रिकार्ड अनुसार निम्नानुसार कमियां पाई गई है:-
10. राज्य सरकार के गजट नोटिफिकेशन दिनांक 04.09.2023 के अनुसार खनन पट्टे का स्थिरभाटक राशि रु. 40,000/- वार्षिक होने से आर.एम.एम.सी.आर.-2017 के नियम-19(2)(1) के अनुसार अन्तर प्रतिभूति राशि रु. 2500/- की एन.एस.सी. अथवा

बैंक एफ.डी.आर., जो अद्योहस्ताक्षरकर्ता के नाम बंधितशुदा हो जमा नहीं कराये जाने से नियम-19(2) एवं संविदा की शर्त-4(5) का उल्लंघन है।

11. खनन पट्टे का वर्तमान स्थिरभाटक रूपये 40,000/- नियत होने से आर.एम.एम.सी. आर-2017 के नियम-20(3) के अनुसार अन्तर प्रफोरमेंस गारंटी राशि रु. 25,000/- की एन.एस.सी. अथवा बैंक एफ.डी.आर., जो अद्योहस्ताक्षरकर्ता के नाम बंधितशुदा हो जमा नहीं कराये जाने से नियम-20(3) एवं संविदा की शर्त-4(5) का उल्लंघन है।

अतः आप उपरोक्त वर्णित उल्लंघन/दोषों का निवारण इस चेतना-पत्र प्राप्ति होने से 30 दिवस की अवधि में करा जवाब मय साक्ष्य पेश करें।

उपरोक्त वर्णित समयावधि में उल्लंघन/दोषों का निवारण नहीं करने पर संविदा की शर्तों का उल्लंघन होने से खनन पट्टा के विरुद्ध निम्नानुसार कार्यवाही अमल में लाई जायेगी:-

- (क) उपरोक्त वर्णित समयावधि उपरान्त, परन्तु खनन पट्टा खण्डित करने से पूर्व, यदि आप द्वारा उपरोक्त वर्णित उल्लंघन/दोषों का निवारण कर दिया जाता है तो खनन पट्टा के विरुद्ध आर.एम.एम.सी.आर.-2017 के नियम-28(2)(xvii)(ए) के तहत शास्ति परिशिष्ट-iv के अनुसार शास्ती आरोपित की जायेगी।

अथवा

- (ख) आर.एम.एम.सी.आर.-2017 के नियम-28(2)(xvii)(ए) के तहत प्रतिभूति राशि जब्त करते हुए खनन पट्टा खण्डित करने की कार्यवाही अमल में लाई जावेगी।

(अशोक वर्मा) 14/11/24

सहायक खनि अभियन्ता  
नीमकाथाना

जरिये:-रजि.डाक.

राजस्थान-सरकार

कार्यालय सहायक खनि अभियन्ता, खान एवं भू-विज्ञान विभाग, नीमकाथाना

दूरभाष व फ़ैक्स: 01574-23181

E-mail:- ame.neemkathana@rajasthan.gov.in

क्रमांक: सखअ/नीम/अप्र/खप-95/2010/2642

दिनांक: 08.04.2024

प्रेषित:-

श्री सुरेश कुमार पुत्र श्री रामजीलाल गुर्जर  
निवासी-ग्राम पवाला राजपूत तहसील कोटपूतली  
जिला जयपुर।

विषय:-खनन पट्टा संख्या-95/2010 वास्ते खनिज चेजापत्थर क्षेत्रफल 1.00  
हेक्टेयर निकटग्राम कालाखेड़ा (डूंगरफागनवास) तहसील पाटन जिला  
नीमकाथाना के संबंध में।

प्रसंग:-डी.जी.एम.एस. के पत्रांक 546 दिनांक 27.03.2024 के क्रम में।

महोदय

उपरोक्त विषयान्तर्गत प्रासांगिक पत्रांक के अनुसार आपके खनन पट्टा  
संख्या-95/2010 का नोटिस ऑफ ऑपनिंग आपेक्षित प्रारूप (Form-I) में खान सुरक्षा  
महानिदेशालय में नहीं दिया गया है, न ही लेबर आईडेंटिफिकेशन नंबर (LIN) बना हुआ  
है ओर ना ही खान प्रबन्धक की नियुक्ति की गई है।

खान मालिक द्वारा नोटिस ऑफ ओपनिंग के प्रस्तुत करने के पश्चात् खान इस  
निदेशालय में सूचीबद्ध होती है, तत्पश्चात् लेबर आईडेंटिफिकेशन नंबर (LIN) जारी किया  
जाता है। भारत सरकार एक अनुदेशों के अनुसार डिजिटिजेशन एवं ऑनलाईन कार्यों  
को करने के लिए यह अनिवार्य है।

अतः आप से अनुरोध है कि खान खुलने कि सूचना धातु उत्पादक खान  
विनियम-1961 के विनियम 3 के अनुसार फॉर्म-1 में, जैसा कि वांछनीय है, भरकर भेजे  
तथा आपके पक्ष में उक्त खनन पट्टा आवंटन संबंधी लीज पेपर एवं नक्शा भी भेजे।

अतः आपको निर्देश दिया जाता है कि आप तब तक कोई खनन कार्य नहीं करें  
जब तक उचित अर्हता प्राप्त प्रबन्धक कि नियुक्ति नहीं कर लेते है। प्रबन्धक कि नियुक्ति  
उपरांत उसकी सूचना भी फॉर्म-1 में भरकर डी.जी.एम.एस अजमेर को दे, जैसा कि धातु  
उत्पादक खान विनियम-1961 के विनियम-34 के तहत वांछनीय है एवं इसके पश्चात्  
<https://www.dgms.gov.in> पर प्रबन्धक नियुक्ति/प्राधिकरण के लिए ऑनलाईन  
आवेदन करें।

भवदीय

  
(अशोक वर्मा) 5/4/2024

सहायक खनि अभियन्ता  
नीमकाथाना

# राजस्थान सरकार

कार्यालय सहायक खनि अभियन्ता, खान एवं भू-विज्ञान विभाग, नीमकाथाना

e-mail:- ame.neemkathana@raj.gov.in

क्रमांक: सखअ/नीम/अधि.नि./ख.प. 95/2010/2643

दिनांक:-08.04.2024

प्रेषित:-

श्रीमान क्षेत्रीय अधिकारी

राजस्थान राज्य प्रदूषण नियन्त्रण मण्डल, सीकर।

विषय:-माननीय राष्ट्रीय हरित प्राधिकरण सेन्ट्रल जॉन भोपाल में विचाराधीन ऑरिजनल एप्लीकेशन 27/2024(सीजेड) कैलाश बनाम स्टेट ऑफ राजस्थान एण्ड अदर्स के सम्बन्ध में चाही गई अतिरिक्त सूचना।

प्रसंग:-श्रीमान आप द्वारा दिनांक 08.03.2024 को दिये गये निर्देशों के क्रम में।

महोदय

उपरोक्त विषयान्तर्गत निवेदन है कि आप द्वारा प्रासंगिक पत्र से उक्त प्रकरण में चाही गई सूचना इस कार्यालय द्वारा बिन्दुवार निम्नानुसार तैयार कर भिजवाया जा रहा है:-

- दिनांक 01.04.2024 को श्री सुरेश कुमार गुर्जर पुत्र श्री रामजीलाल निवासी पवाला राजपूत, तहसील पाटन जिला नीमकाथाना में वारसे खनिज चेजा पत्थर क्षेत्रफल 1.00 हैक्टर का अटोहस्ताक्षरकर्ता मय तकनीकी कर्मचारियों के किया गया, जिसकी रिपोर्ट बनाई गई थी, जिसके क्रम में निवेदन है कि निवेदन है कि जिसमें पिट की साईज करीबन 73 से 92 मीटर, 72 से 90 मीटर व गहराई करीबन 20 से 25 मीटर पायी गई थी। उक्त खनन पटटे का उत्पादन/निर्गमन, जो अधिशुल्क निर्धारण व ऑनलाईन रिकॉर्ड अनुसार निम्नानुसार है।

क्र.स.	वर्ष	खनिज चेजापत्थर उत्पादन प्रस्तुत आकड़ों के अनुसार (टनों में)	खनिज चेजापत्थर निर्गमन अधिशुल्क निर्धारण व ऑनलाईन के अनुसार (टनों में)	माईनिंग प्लान के अनुसार खनिज का उत्पादन (टनों में)
1	दिनांक 01.03.13 से 31.03.13 तक	निल	निल	31110
2	2013-14	निल	निल	38880
3	2014-15	निल	निल	46480
4	2015-16	7500.00	7500.00	45850
5	2016-17	45000.00	45000.00	44140
6	2017-18	52054.00	44905.29	दिया गया नहीं है।
7	2018-19	42950.00	42886.84	दिया गया नहीं है।
8	2019-20	निल	निल	133000
9	2020-21	73000.00	79144.62	133000
10	2021-22	83950.00	84597.11	133000
11	2022-23	73640.00	73623.89	133000
12	2023-24	निल	निल	81900
	कुल	378094	377657.75	820360

इस प्रकार पटटाधारी द्वारा अनुमोदित माईनिंग प्लान/स्कीम से अधिक खनिज चेजा पत्थर का उत्पादन नहीं किया गया है।

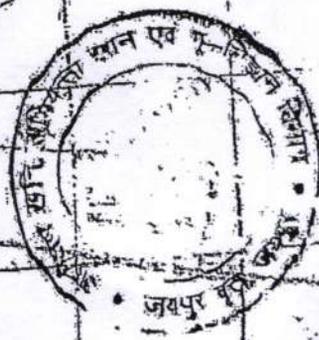
- हल्का पटवारी के साथ किये गये संयुक्त सीमाकन रिपोर्ट दिनांक 17.08.2011 के अनुसार खसरे नक्शे पर दर्शाये खनन पटटे के अनुसार खनन पटटे की स्वीकृत लाईन ए-बी के बाहर, जोकि खसरा नम्बर 247 व 250 की तरफ स्थित है, में किसी प्रकार का कोई अवैध खनन नहीं किया गया है।  
उक्तानुसार वस्तुस्थिति श्रीमान को वारसे अग्रिम कार्यवाही हेतु प्रेषित है।

भवदीय

(अशोक कुमार)  
सहायक खनि अभियन्ता  
नीमकाथाना।



खान एवं भू-विज्ञान विभाग  
 जयपुर  
 जयपुर  
 जयपुर  
 जयपुर  
 जयपुर



Attorney at Law

सहायक सचिव, अन्वेषण  
 खान एवं भू-विज्ञान विभाग  
 जयपुर

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राजस्थान सरकार  
कार्यालय उप वन संरक्षक, सीकर (राजस्थान)

(सांवली रोड़, सीकर-332001; Ph. No. 01572-274094; email : dcf.sikar.forest@rajasthan.gov.in, dcfsikar@gmail.com)

क्रमांक:-3688

दिनांक :-02/04/2024

निमित्त:-

क्षेत्रीय अधिकारी,  
राजस्थान प्रदुषण नियंत्रण मंडल,  
सीकर।

विषय:-माननीय राष्ट्रीय हरित प्राधिकरण द्वारा पारित आदेश दिनांक 06.02.2024  
ओ.ए. नंबर 27/2024 (सी.जेड.) कैलाश बनाम राजस्थान राज्य आदि व  
अन्य।

संदर्भ:-आपका पत्रांक 1472--1475 दिनांक 15.03.2024

महोदय,

उपरोक्त विषयान्तर्गत संदर्भित पत्र के साथ संलग्न माननीय हरित राष्ट्रीय प्राधिकरण सेन्ट्रल जोन भोपाल में विचाराधीन ओ.ए. नंबर 27/2024 (सी.जेड.) कैलाश बनाम राजस्थान राज्य आदि व अन्य में दिनांक 01.04.2024 को गठित कमेटी द्वारा किये गये निरीक्षण के क्रम में इस विभाग के संबंधित तथ्यात्मक रिपोर्ट बिन्दुवार संलग्न है।

संलग्न:-उक्तानुसार।

भवदीय,

(रामावतार दूदवाल)  
उप वन संरक्षक,  
सीकर

**Signature valid**

RajKaj Ref  
6436242



Digitally signed by Ramawtar Doodwal  
Designation : Deputy Conservator Of  
Forest  
Date: 2024.04.02 13:53:24 IST  
Reason: Approved

1

**The factual report in Original application No. 27/2024 (C.Z.) Kailash vs. State of Rajasthan etc. and others is presented point wise as follows:-**

1. In paragraph number 01 of the application, it has been mentioned that the Mining Lease No. 95/2010 dated 20.12.2012 has been approved by the Mineral Department. Which is related to Mineral Department.
  - (i) In paragraph number 1(i) of the application, it has been mentioned by the Mineral Department regarding the distance of the mining lease from the residential area. Which is not related to this office.
  - (ii) In paragraph number 1(ii) of the application, it has been mentioned that there was a huge explosion during the mining work and there was damage to the forest and wild animals. Approval of the use of heavy explosive material does not pertain to this office.
  - (iii) In paragraph number 1 (iii) of the application, illegal encroachment by the lease holder on the nearby forest land outside the approved lease area has been mentioned. Regarding the nearest forest boundary from the approved lease area, it has been mentioned in the no objection certificate issued by this department that it is 42 meters. The approved lease area is 1.00 hectares and is surrounded by Khatedari land and Sewayachak land. There has been no encroachment on forest land.
  - (iv) Paragraph number 1(iv) of the application is regarding enforcement by the Pollution Control Board. Which is not related to this office.
  - (v) In paragraph number 1(v) of the application, illegal mining work outside the approved area in the allotted mining lease has been mentioned. Prevention of illegal mining is related to the Mineral Department.
  - (vi) In para no. 1(vi) of the application, a condition has been imposed to build a concrete wall towards the nearest forest boundary in compliance of the specific Forest

**Signature valid**

Digitally signed by Ramwatar Doodwal  
Designation : Deputy Conservator Of  
Forest  
Date: 2024.04.02 15:53:24 IST  
Reason: Approved

condition imposed in the environmental clearance issued by Mr. District Collector, Sikar. In compliance with the above condition, the construction work of concrete wall has not yet been done by the Mineral Department towards the forest boundary nearest to the lease holder.

(vii) The work of ensuring compliance of the points mentioned in paragraph no. 1(vii) of the application is not related to this office.

(viii) In paragraph number 1(viii) of the application, crusher operation and illegal mining work has been mentioned. Which is not related to this office.

2. Paragraph number 2 of the application letter pertains to the issue of water and air pollution due to illegal crusher operation, which is not related to this office.
3. Para no. 3 of the application does not pertain to this office.
4. Para no. 4 of the application does not pertain to this office.
5. Para no. 5 of the application does not pertain to this office.
6. Para no. 6 of the application does not pertain to this office.
7. Para no. 7 of the application does not pertain to this office.
8. Para no. 8 of the application does not pertain to this office.
9. Para no. 9 of the application does not pertain to this office.

**Conditions imposed at the time of environmental clearance by DEIAA, Sikar:-**

**Specific condition no. 18-**

As envisaged, plantation shall be raised in an area of 33% of total area including green belt in the safety zone around the mining lease by planting the native species around area, OB dumps, backfilled and reclaimed around water body, roads etc. or outside lease area in consultation with the Gram Panchayat or Forest Department in the

coming rainy season.--- **On inspection of the proposed lease area by the committee on**

**01.04.2024, no plantation work was found on the said land.**

Signature valid

Digitally signed by Ram Wtar Doodwal

Designation : Deputy Conservator Of

Forest

Date: 2024.04.02 10:53:24 IST

Reason: Approved

**General condition no. 23-**

PP shall construct water hole for wildlife and ensure to supply water to water hole regularly.---When the committee inspected the said lease area on 01.04.2024, no water hole for wildlife were found on the spot.

**General condition no. 24-**

In case the project falls within 100 mt. From forest boundary, the PP shall construct pucca boundary wall as per campa modal towards forest land side as per circular of state Govt. Dated 20.08.2010.-----The wall has not been built as per the condition. 170 meter boundary wall of 6 feet height is to be constructed towards the forest.

**Signature valid**

RajKaj Ref  
6436242

Digitally signed by Ramawtar Doodwal  
Designation : Deputy Conservator Of  
Forest  
Date: 2024.04.02 15:53:24 IST  
Reason: Approved

4

59

95/10 m

226

॥ कार्यालय उप वन संरक्षक, मरुरथल वनारोपण एवं चारागाह विकास, सीकर ॥

क्रमांक :- एफ ( )2010/एनओसी/उवसंसी/1028

दिनांक :- 30/1/12

निमित्त :- खनि अभियन्ता  
सीकर ।

विषय :- आवेदन पत्र वास्ते खनिज चेज़ा पत्थर क्षेत्र 1 है। निकट ग्राम  
कालाखेड़ा (डूंगर फागणवास) तह. नीमकाथाना जिला सीकर द्वारा श्री  
सुरेश कुमार एम.एल. नं. 95/2010

सन्दर्भ :- आपका पत्रांक 5593 दि. 10-10-2011

महोदय,

उपरोक्त विषयान्तर्गत लेख है कि आपके द्वारा भेजे गये खनिज आवेदन पत्र के  
संबंध में निम्नानुसार लेख है :-

वन भूमि/वृक्षारोपण क्षेत्र संबंधी तथ्यात्मक रिपोर्ट

खनि अभियन्ता सीकर द्वारा उनके पत्रांक 5593 दि. 10-10-2011 द्वारा प्रेषित  
आवेदन अनुसार खनन पट्टा संख्या 95/2010 हेतु पृष्ठांकित भूमि ग्राम डूंगर फागणवास के  
खं सरां नम्बर 97/1/1 में गिरती है ।

आवेदित क्षेत्र की सीमांकन स्थिति (जी.पी.एस.रिडिंग) निम्न प्रकार है :-

क्र.सं.	बिन्दु संख्या	लेटीट्यूट	लोगीट्यूट	एलटीट्यूट
1	A	N27°-42'-34-5"	E75°-59'-43.7"	399 मीटर
2	B	N27°-42'-32-4"	E75°-59'-46.4"	404 मीटर
3	C	N27°-42'-29-9"	E75°-59'-44.1"	402 मीटर
4	D	N27°-42'-32-2"	E75°-59'-41.3"	402 मीटर

उक्त आवेदित क्षेत्र की वन भूमि/वनारोपण क्षेत्र संबंधी तथ्यात्मक रिपोर्ट निम्न प्रकार है:-

1- आवेदित क्षेत्र वन क्षेत्र नहीं है ।

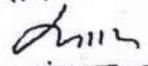
2- वन सीमा से ~~लगभग~~ 42 मीटर दूर हैं ।

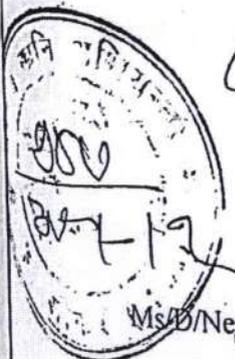
अतः राज्य सरकार के परिपत्र दिनांक 20-8-10 प्रावधानानुसार खनन कार्यकरने  
से पूर्व खननकर्ता द्वारा वन सीमा की ओर वाली खान की सीमा पर पक्की दीवार का निर्माण  
कराने के बाद ही खनन कार्य प्रारम्भ करने की स्वीकृति दी जाये ।

वन, खनिज विभाग द्वारा संयुक्त सर्वे का फोटो भी साथ भिजवाया जा रहा है ।

संलग्न :- उक्तानुसार

भवदीय

  
उप वन संरक्षक  
सीकर



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भारत सरकार / Government of India  
श्रम एवं रोजगार मंत्रालय  
Ministry of Labour & Employment  
खान सुरक्षा महानिदेशालय  
Directorate General of Mines Safety  
अजमेर क्षेत्र-2/ AJMER REGION-2, AJMER



उत्तरी-पश्चिमी जोन, उदयपुर/ Northern-Western Zone, Udaipur

पत्र संख्या : AJR/DMS-02/ 2024/

दिनांक: / /2024

प्रेषक:

खान सुरक्षा निदेशक / Director of Mines Safety,  
अजमेर क्षेत्र - 2, अजमेर / Ajmer Region - 2, Ajmer.

सेवा में

सुरेश कुमार गुर्जर

मालिक: डूंगरफागनवास मेसनरी स्टोन खान (एम. एल. सं - 95/2010)

निवासी: पवाला राजपूत, तहसील- कोटपुतली,

जिला: जयपुर (राजस्थान)

विषय : खनन पट्टा संख्या 95/2010, के खान शुरू करने की सूचना, लेबर आइडेंटिफिकेशन नंबर (LIN) बनाने एवं खान प्रबन्धक की नियुक्ति संबंधी।

संदर्भ: क्रमांक:- खअ/सोजत/विविध/सूचना/2024/489 दिनांक: 20.03.2024.

महोदय

उपरोक्त विषय के संदर्भ में खनि अभियंता, सौजत सिटी, खान एवं भूविज्ञान विभाग, राजस्थान सरकार के कार्यालय से प्राप्त सूची के ज्ञात हुआ है कि आपकी खनन पट्टा संख्या 95/2010 का नोटिस ऑफ ओपनिंग आपेक्षित प्रारूप (FORM-I) में खान सुरक्षा महानिदेशालय में नहीं दिया गया है, न ही लेबर आइडेंटिफिकेशन नंबर (LIN) बना हुआ है और ना ही खान प्रबन्धक की नियुक्ति कि गयी है।

खान मालिक द्वारा नोटिस ऑफ ओपनिंग के प्रस्तुत करने के पश्चात खान इस निदेशालय में सूचीबद्ध होती है तत्पश्चात लेबर आइडेंटिफिकेशन नंबर (LIN) जारी किया जाता है। भारत सरकार एक अनुदेशों के अनुसार डिजिटाइजेशन एवं ऑनलाइन कार्यों को करने के लिए यह अनिवार्य है।

कार्यालय का पता :-अजमेर क्षेत्र ,2-आना सागर लिंक रोड, अजमेर, राजस्थान, पिन 305001, ई मेल : dgmsajr2@gmail.com,  
दूरभाष संख्या : 0145-2971084 (0)

अतः आपसे अनुरोध है कि खान खुलने कि सूचना धातु उत्पादक खान विनियम, 1961 के विनियम 3 के अनुसार फॉर्म-1 में, जैसा कि वांछनीय है भरकर भेजे तथा आपके पक्ष में उक्त खनन पट्टा आवंटन संबंधी लीज पेपर एवं नक्शा भी भेजे ।

आपको यह निर्देश दिया जाता है कि आप तब तक कोई खनन कार्य नहीं करें जब तक उचित आहर्ता प्राप्त प्रबन्धक कि नियुक्ति नहीं कर लेते । प्रबन्धक कि नियुक्ति उपरांत उसकी सूचना भी फॉर्म-1 में भरकर इस निदेशालय को दे, जैसा कि धातु उत्पादक खान विनियम, 1961 के विनियम 34 के तहत वांछनीय है एवं इसके पश्चात <https://www.dgms.gov.in> पर प्रबन्धक नियुक्ति/प्राधिकरण के लिए ऑनलाइन आवेदन करें ।

भवदीय

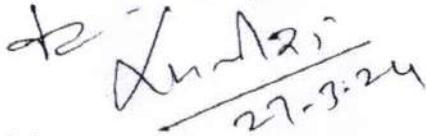
ह०/-

खान सुरक्षा निदेशक / Director of Mines Safety,  
अजमेर क्षेत्र - 2, अजमेर / Ajmer Region - 2, Ajmer

प्रतिलिपि: सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित:

पत्र संख्या : अज०-2/निदे०/2024/546 अजमेर, दिनांक : 27/03/2024

1. सहायक खनि अभियंता, खान एवं भूविज्ञान विभाग, राजस्थान सरकार, नीम का थाना, राजस्थान।
2. अधीक्षण खनि अभियंता, खान एवं भूविज्ञान विभाग, राजस्थान सरकार, जयपुर।
3. सहायक निदेशक, खान एवं भूविज्ञान विभाग, राजस्थान सरकार, जयपुर।

  
27-3-24

खान सुरक्षा निदेशक / Director of Mines Safety,  
अजमेर क्षेत्र - 2, अजमेर / Ajmer Region - 2, Ajmer